

**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**FOURTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE SEVENTH (DECEMBER) SESSION, 2021**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**DECEMBER, 2021**

## PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Seventh Session held from 17<sup>th</sup> December, 2021 to 22<sup>nd</sup> December, 2021 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh

Secretary.

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**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**

As on 22<sup>nd</sup> December, 2021.

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**SPEAKER**

Shri Gian Chand Gupta

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA****AS ON 22<sup>ND</sup> DECEMBER, 2021.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07
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Total	90

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**SUMMONING, SITTINGS AND PROROGATION OF THE  
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Seventh Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 17<sup>th</sup> December, 2021, by an order of the Governor dated the 27<sup>th</sup> November, 2021 and continued to meet till the 22<sup>nd</sup> December, 2021 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 22<sup>nd</sup> December, 2021.

During the Session, the Sabha held 4 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA  
DURING ITS SEVENTH SESSION HELD FROM  
17<sup>TH</sup> DECEMBER, 2021 TO 22<sup>ND</sup> DECEMBER, 2021.**

<b>Dated</b>	<b>Programme</b>
17 <sup>th</sup> December, 2021 (2:00 P.M. to 5:51 P.M.)	<ol style="list-style-type: none"> <li>1. Obituary References (For details see under the heading 'References').</li> <li>2. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li>3. <u>LEGISLATIVE BUSINESS.</u> Bill to be Introduced The Haryana Private Universities (Amendment) Bill, 2021.</li> </ol>
20 <sup>th</sup> December, 2021 (2:00 P.M. to 6:38 P.M.)	<ol style="list-style-type: none"> <li>1. Presentation of Supplementary Estimates (Second Instalment) for the year 2021-2022</li> <li>2. Presentation of Report of the Committee on Estimates.</li> <li>3. <u>LEGISLATIVE BUSINESS</u> <b>Bills to be Introduced</b> <ol style="list-style-type: none"> <li>(i) The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.</li> <li>(ii) The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.</li> <li>(iii) The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.</li> </ol> <b>Bill for Consideration and Passing</b> The Haryana Private Universities (Amendment) Bill, 2021. </li> </ol>
21 <sup>st</sup> December, 2021 (10:00 A.M. to 2:10 P.M.)	<ol style="list-style-type: none"> <li>1. <b>OFFICIAL RESOLUTION</b> Regarding to designate the Civil Airport at Hisar as 'Maharaja Agrasen Airport, Hisar' "That the Ministry of Civil Aviation, Government of India be requested to designate the Civil Airport at Hisar as 'Maharaja Agrasen Airport, Hisar'." (Carried).</li> <li>2. Discussion and Voting on Demands for Supplementary Estimates for the year 2021-2022 (Second Instalment).</li> <li>3. <u>LEGISLATIVE BUSINESS</u> <b>Bills to be Introduced</b> <ol style="list-style-type: none"> <li>(i) The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Areas (Special Provisions) Bill, 2021.</li> <li>(ii) The Haryana Excise (Amendment) Bill, 2021.</li> </ol> <b>Bill for consideration and passing</b> The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021. </li> </ol>
22 <sup>nd</sup> December, 2021 (10.00 A.M. to 5:14 P.M.)	<ol style="list-style-type: none"> <li>1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely. (Carried)</li> <li>2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried).</li> <li>3. <u>LEGISLATIVE BUSINESS.</u> <ol style="list-style-type: none"> <li>(I) <b>Bills for introduction, consideration and passing</b> <ol style="list-style-type: none"> <li>(i) The Haryana Appropriation (No. 4) Bill, 2021.</li> <li>(ii) The Haryana Agricultural Produce Markets (Amendment) Bill, 2021.</li> </ol> </li> </ol> </li> </ol>

**(II) Bills for consideration and passing**

- (i) The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.
  - (ii) The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.
  - (iii) The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Areas (Special Provisions) Bill, 2021.
  - (iv) The Haryana Excise (Amendment) Bill, 2021.
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**PANEL OF CHAIRPERSONS**

On the 30<sup>th</sup> November, 2021 the Hon'ble Speaker nominated the following Members on the Panel of Chairpersons for December Session, 2021 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel, MLA.
  2. Smt. Seema Trikha, MLA.
  3. Shri Jagbir Singh Malik, MLA.
  4. Shri Randhir Singh Gollen, MLA.
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**(i) BUSINESS ADVISORY COMMITTEE**

[Nominated on the 10<sup>th</sup> August, 2021 under Rule 33 (1) and (3)]

- |    |                                                  |                        |
|----|--------------------------------------------------|------------------------|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker           | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister         | Member                 |
| 3. | Shri Dushyant Chautala, Deputy Chief Minister    | Member                 |
| 4. | Shri Anil Vjj, Hon'ble Home Minister             | Member                 |
| 5. | Shri Kanwar Pal, Parliamentary Affairs Minister  | Member                 |
| 6. | Shri Bhupinder Singh Hooda, Leader of Opposition | Member                 |
| 7. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker       | Member                 |
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(ii) **Committee on Public Accounts**

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate the Members of the Committee on Public Accounts for the year 2021-2022 under Rule 231 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly has nominated the following Chairperson/ Members on 26<sup>th</sup> March, 2021 to serve on the Committee on Public Accounts.

1.	Shri Harvinder Kalyan, M.L.A.	Chairperson
2.	Smt. Kiran Choudhry, M.L.A	Member
3.	Shri Ram Kumar Gautam, M.L.A	Member
4.	Dr. Abhe Singh Yadav, M.L.A	Member
5.	Shri Narender Gupta, M.L.A	Member
6.	Shri Sudhir Kumar Singla, M.L.A	Member
7.	Shri Varun Chaudhary, M.L.A	Member
8.	Shri Jogi Ram Sihag, M.L.A.	Member
9.	Shri Randhir Singh Gollen, M.L.A	Member

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**(ii) (a) Sub-Committee of the Committee on Public Accounts**

**(iii) Committee On Estimates**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 to serve on the Committee on Estimates for the year 2021-2022 under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Sudha, MLA	Chairperson
2.	Rao Dan Singh, MLA	Member
3.	Shri Aftab Ahmed, MLA	Member
4.	Shri Lakshman Napa, MLA	Member
5.	Shri Parmod Kumar Vij, MLA	Member
6.	Shri Amit Sihag, MLA	Member
7.	Shri Mewa Singh, MLA	Member
8.	Shri Rajesh Nagar, MLA	Member
9.	Shri Jaiveer Singh, MLA	Member

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**(iv) Committee on Public Undertakings**

The Hon'ble Speaker, Haryana Vidhan Sabha has been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March,2021 to nominate the Members of the Committee on Public Undertakings for the year 2021-2022 under Rule 235 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The Hon'ble has nominated the following Chairperson/Members on 26<sup>th</sup> March,2021 to serve on the Committee on Public Undertakings.

- |    |                                   |             |
|----|-----------------------------------|-------------|
| 1. | Shri Aseem Goel, M.L.A.           | Chairperson |
| 2. | Shri Dura Ram, M.L.A              | Member      |
| 3. | Shri Bharat Bhushan Batra, M.L.A. | Member      |
| 4. | Shri Mohan Lal Badoli, M.L.A.     | Member      |
| 5. | Shri Sita Ram , M.L.A.            | Member      |
| 6. | Shri Chiranjeev Rao, M.L.A.       | Member      |
| 7. | Shri Kuldeep Vats, M.L.A.         | Member      |
| 8. | Shri Neeraj Sharma, M.L.A.        | Member      |
| 9. | Shri Devender Singh Babli, M.L.A  | Member      |
-

**(v) Rules Committee****(Nominated on the 3<sup>rd</sup> June, 2020)**

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, M.L.A.	Member
3.	Dr. Raghuvir Singh Kadian, M.L.A.	Member
4.	Shri Ghanshyam Dass Arora, M.L.A.	Member
5.	Dr. Abhe Singh Yadav, M.L.A.	Member
6.	Shri Bharat Bhushan Batra, M.L.A.	Member
7.	Smt. Naina Singh Chautala, M.L.A.	Member
8.	Shri Sudhir Kumar Singla, M.L.A.	Member

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The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-79/2020/39, dated the 3<sup>rd</sup> June, 2020.

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**(vi) Committee On Government Assurances**

Nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 under Rule 244 (1) for the year 2021-2022.

<b>1</b>	<b>Mohd Ilyas, M.L.A.</b>	<b>Chairperson</b>
<b>*2</b>	<b>Ch. Abhay Singh Chautala, M.L.A.</b>	<b>Member</b>
<b>3</b>	<b>Shri Bishan Lal Saini, M.L.A.</b>	<b>Member</b>
<b>4</b>	<b>Shri Rajinder Singh Joon, M.L.A.</b>	<b>Member</b>
<b>**5</b>	<b>Shri Gopal Kanda, M.L.A.</b>	<b>Member</b>
<b>6</b>	<b>Shri Mahipal Dhanda, M.L.A.</b>	<b>Member</b>
<b>7</b>	<b>Smt. Nirmal Rani, M.L.A.</b>	<b>Member</b>
<b>8</b>	<b>Shri Subhash Gangoli, M.L.A.</b>	<b>Member</b>
<b>9</b>	<b>Shri Amarjeet Dhanda, M.L.A.</b>	<b>Member</b>
<b>10</b>	<b>Shri Dura Ram, M.L.A.</b>	<b>Member</b>
<b>11</b>	<b>Shri Pardeep Chaudhary, M.L.A.</b>	<b>Special Invitee</b>
<b>12</b>	<b>Shri Sita Ram Yadav, M.L.A.</b>	<b>Special Invitee</b>

\* Ch. Abhay Singh Chautala, M.L.A. was nominated by the Hon'ble Speaker as Member to serve the Committee on Government Assurances w.e.f. 25<sup>th</sup> November, 2021 for the remaining period of the year 2021-22.

\*\* Sh. Gopal Kanda, M.L.A. was discharged by the Hon'ble Speaker from the Membership of the Committee on Government Assurances of Haryana Vidhan Sabha under Rule 244(3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, w.e.f. 15<sup>th</sup> November, 2021.



**(vi) (a) The Committee Constituted to Conduct Inquiry into the Matter of Alleged Scam in the allotment of fads (Vendors) in Dabua Vegetable Market, Faridabad**

Nominated by the Hon'ble Speaker on 30<sup>th</sup> June, 2021

- |                                       |        |
|---------------------------------------|--------|
| 1. Smt. Geeta Bhukkal, M.L.A.         | Member |
| 2. Shri. Ghanshyam Dass Arora, M.L.A. | Member |
| 3. Shri Deepak Mangla, M.L.A.         | Member |
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**(vii) COMMITTEE ON SUBORDINATE LEGISLATION**

[The Committee was constituted 26<sup>th</sup> March, 2021 w.e.f. 01.04.2021 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2021-22/35, dated 30<sup>th</sup> March, 2021]

1. Shri Ram Niwas, MLA	Chairperson
2. Shri Jagbir Singh Malik, MLA	Member
3. *Shri Bharat Bhushan Batra, MLA	Member
4. Shri Jaiveer Singh, MLA	Member
5. Shri Bishamber Singh, MLA	Member
6. Shri Ram Kumar Kashyap, MLA	Member
7. Shri Amit Sihag, MLA	Member
8. Shri Balbir Singh, MLA	Member
9. **Shri Sombir Sangwan, MLA	Member
10. Advocate General, Haryana	Member

**Special Invitees**

Shri Kuldeep Vats, MLA

\*\*\* Shri Indu Raj, MLA

**Secretariat**

Shri Rajender Kumar Nandal, Secretary

Shri Vishnu Dev, Under Secretary

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- \* Shri Bharat Bhushan Batra, M.L.A. nominated as regular member of the Committee dated 10.09.2021, vide Notification No. HVS-SLC-1/2021-22/79, dated 10.09.2021.
- \*\* Shri Sombir Sangwan, M.L.A. has discharged from the membership of the Committee w.e.f. 08.09.2021 and notified vide Notification No. HVS-SLC-1/2021-22/78, dated 09.09.2021.
- \*\*\* Shri Indu Raj, M.L.A. nominated as special invitee of the Committee dated 10.09.2021, vide Notification No. HVS-SLC-1/2021-22/79, dated 10.09.2021

**(viii) Resume Business of House Committee**

(Nominated on 26<sup>th</sup> March, 2021 for the year 2021-2022 under Rule 265)

- |                                               |                        |
|-----------------------------------------------|------------------------|
| 1. Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Ex-Officio Chairperson |
| 2. Mohd. Ilyas, MLA                           | Member                 |
| 3. Shri Aseem Goel, MLA                       | Member                 |
| 4. Shri Ram Karan, MLA                        | Member                 |
| 5. Shri Randhir Singh Gollen, MLA             | Member                 |
-

**(ix) Committee on the welfare of scheduled castes, scheduled tribes and backward classes**

(Nominated on 26<sup>th</sup> March, 2021)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17<sup>th</sup> March, 2021 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2021-2022, has nominated the following Chairperson and Members on 26<sup>th</sup> March, 2021 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2021-2022:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Shri Jagdish Nayar, M.L.A.	Member
3. Shri Lakshman Napa, M.L.A.	Member
4. Shri Satya Parkash, M.L.A.	Member
5. Smt. Renu Bala, M.L.A.	Member
6. Shri Shishpal Singh, M.L.A.	Member
7. Shri Chiranjeev Rao, M.L.A.	Member
8. Shri Ram Karan, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member

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The Committee was constituted w.e.f 26<sup>th</sup> March, 2021 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC,ST&BC/1/2021-2022/29, dated 30<sup>th</sup> March, 2021.

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**(x) Committee Of Privilege**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 19<sup>th</sup> June, 2020 to serve on the Committee of Privileges under Rule 286(1) of the Rules of procedure and Conduct of Business in Haryana Legislative Assembly:-

- |    |                                  |             |
|----|----------------------------------|-------------|
| 1. | Shri Kamal Gupta, M.L.A          | Chairperson |
| 2. | Shri Harvinder Kalyan, M.L.A     | Member      |
| 3. | Smt.Seema Trikha, M.L.A          | Member      |
| 4. | Shri Aseem Goel, M.L.A           | Member      |
| 5. | Shri Satya Parkash, M.L.A        | Member      |
| 6. | Shri Varun Chaudhary, M.L.A      | Member      |
| 7. | Shri Amarjeet Dhandra, M.L.A     | Member      |
| 8. | Shri Shamsheer Singh Gogi, M.L.A | Member      |
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**(xi) Committee on Petitions**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2021-22 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 26<sup>th</sup> March, 2021.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Shri Jagbir Singh Malik, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Smt Shakuntla Khatak, MLA	Member
5.	Shri Leela Ram, MLA	Member
6.	Shri Laxman Singh Yadav, MLA	Member
7.	Shri Sanjay Singh, MLA	Member
8.	Shri Ram Niwas, MLA	Member
9.	Shri Balraj Kundu, MLA	Member
10.	Shri Bishan Lal Saini, MLA	Special Invitee
11.	Shri Ram Kumar Kashyap, MLA	Special Invitee

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**(xii) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS****(Nominated on 30<sup>th</sup> March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 30<sup>th</sup> March, 2021 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2021-2022 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

- |                                      |             |
|--------------------------------------|-------------|
| 1. Dr. Kamal Gupta, M.L.A.           | Chairperson |
| 2. Shri Kuldeep Bishnoi, M.L.A.      | Members     |
| 3. Shri Ghanshyam Saraf, M.L.A.      | Members     |
| 4. Smt. Seema Trikha, M.L.A.         | Members     |
| 5. Shri Bishamber Singh, M.L.A.      | Members     |
| 6. Shri Dharam Singh Chhoker, M.L.A. | Members     |
| 7. Shri Surender Panwar M.L.A.       | Members     |
| 8. Shri Amarjeet Dhanda, M.L.A.      | Members     |
| 9. Shri Rakesh Daultabad, M.L.A.     | Members     |
| 10. Shri Narender Gupta, M.L.A.      | Member      |

**Special Invitees**

1. Shri Neeraj Sharma, M.L.A.
  2. Shri Narender Gupta, M.L.A.
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**(xiii) Subject Committee on Public Health, Irrigation, Power and  
Public Works (Buildings & Roads)**

**(Nominated on 26<sup>th</sup> March, 2021)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 to serve on the Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2021-2022 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Shri Vinod Bhayana, M.L.A.	Member
3.	Shri Lila Ram, M.L.A.	Member
4.	Shri Aftab Ahmed, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Shri Mamman Khan, M.L.A.	Member
8.	Shri Shamsher Singh Gogi, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member
10.	Shri Mohd. Ilyas, MLA	Special Invitee
11.	Smt. Shailly, MLA	Special Invitee

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**(xiv) The Subject Committee on Education, Technical Education, Vocational  
Education, Medical Education and Health Services**

(Nominated on 26<sup>th</sup> March, 2021)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2021-2022 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification no. HVS/E&H/1/2021-2022/38 orders dated 26<sup>th</sup> March, 2021.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Jagdish Nayar, MLA	Member
3.	Smt. Naina Singh Chautala, MLA	Member
4.	Smt. Nirmal Rani, MLA	Member
5.	Shri Shamsher Singh Gogi, MLA	Member
6.	Smt. Shailly, MLA	Member
7.	Shri Shishpal Singh MLA	Member
8.	Shri Nayan Pal Rawat, MLA	Member
9.	Shri Indu Raj, MLA	Member
10.	Shri Rakesh Daultabad, MLA	Special Invitee
11.	Shri Mamman Khan, MLA	Special Invitee

**(xv) Select Committee On The Sports University Of Haryana Bill, 2021**

[The Committee was constituted by the Hon'ble Speaker on 13.08.2021 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-82/2021/72/21538-48, dated 20<sup>th</sup> August, 2021.

1. Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Chairperson
2. Shri Sandeep Singh, Minister of State for Sports & Youth Affairs (Minister-in-charge of the Bill)	Member
3. Shri Jagbir Singh Malik, M.L.A.	Member
4. Smt. Geeta Bhukkal, M.L.A.	Member
5. Shri Ishwar Singh, M.L.A.	Member
6. Dr. Abhe Singh Yadav, M.L.A.	Member
7. Shri Harvinder Kalyan, M.L.A.	Member
8. Shri Aseem Goel, M.L.A.	Member
9. Shri Mahipal Dhanda, M.L.A.	Member
10. Shri Bharat Bhushan Batra, M.L.A.	Member
11. Shri Randhir Singh Gollen, M.L.A.	Member
*12. Shri Mohan Lal Badoli, M.L.A.	Member

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\* Shri Mohan Lal Badoli, M.L.A. was nominated as the Member of the Select Committee w.e.f. 7<sup>th</sup> September, 2021.

## REFERENCES

References to the deaths of late :-

1. Chief of Defence Staff General Bipin Rawat, Brigadier Lakhwinder Singh Lidder and other victims of the helicopter crash.
2. Shri Hari Singh Nalwa, former Member of Parliament.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Others.

were made on the 17<sup>th</sup> December, 2021, by the Chief Minister and made a suggestion that the name of Shri Baljinder Singh S/o Shri Mohinder Singh, Cousin brother of Shri Shamsher Singh Gogi, M.L.A., R/o V.P.O. Achhanpur, The. Assandh, District Karnal, may also be added in the above list and spoke.

Shri Balraj Kundu, an Independent Member made a suggestion that the name of the Farmers who had lost their lives during the farmers' agitation, may also be added in the above list and spoke.

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal made a suggestion that the name of 715 farmers who had lost their lives during the farmers' agitation, may also be added in the above list and spoke.

Shri Bhupinder Singh Hooda, made a suggestion that the name of the farmers who had lost their lives on various Borders of Delhi- Haryana during the farmers' agitation between the August Session to December Session, may also be added in the above list and spoke.

Smt. Kiran Choudhary, a member of the Indian National Congress Party, made a suggestion that the name of the Martyrs of Haryana who had their lives during the war of 1971 of India and Pakistan for the freedom of Bangladesh, may be added in the above list and spoke.

Shri Indu Raj, a Member of the Indian National Congress Party, made a suggestion that the name of Shri Sandeep Narwal S/o Shri Kishan Narwal, R/o Village Kathura, The. Gohana, District Sonapat, posted as Constable in CIA, Sector 30, Faridabad, had passed away in Haridwar encounter on 30<sup>th</sup> September, 2021, may also added in the above list and spoke.

The Speaker also associated himself with the sentiments expressed in the House, and spoke.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Chief of Defence Staff, General Bipin Rawat and Smt. Madhulika Rawat	Ministry of Home Affairs Government of India North Block, New Delhi
2.	Brigadier Lakhwinder Singh Lidder.	Ministry of Home Affairs Government of India North Block, New Delhi
3.	Group Captain Varun Singh.	Ministry of Home Affairs Government of India North Block, New Delhi
4.	Lieutenant Colonel Harjinder Singh.	Ministry of Home Affairs Government of India North Block, New Delhi

- |       |                                                     |                                                                                                                                                |
|-------|-----------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|
| 5.    | Wing Commander Prithvi Singh Chauhan.               | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 6.    | Squadron Leader Kuldeep Singh.                      | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 7.    | Junior Warrant Officer Rana Pratap Das.             | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 8.    | Junior Warrant Officer Pradeep Arakkal.             | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 9.    | Havildar Satpal Rai.                                | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 10.   | Naik Gursewak Singh.                                | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 11.   | Naik Jitender Kumar.                                | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 12.   | Lance Naik Vivek Kumar.                             | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 13.   | Lance Naik B Sai Teja.                              | Ministry of Home Affairs<br>Government of India<br>North Block, New Delhi                                                                      |
| 14.   | Shri Hari Singh Nalwa, former Member of Parliament. | Smt. Kanta Nalwa<br>W/o Late Shri Hari Singh Nalwa,<br>former Member of Parliament,<br>Nalwa Farm House,<br>Village Ujha,<br>District Panipat. |
| 15.   | <b>Freedom Fighters of Haryana</b>                  |                                                                                                                                                |
| (i)   | Shri Lajpat Rai Yadav.                              | Smt. Sarla Yadav<br>W/o of Late Shri Lajpat Rai Yadav,<br>Village Lookhi,<br>District Rewari.                                                  |
| (i)   | Shri Kehar Singh.                                   | Shri Deep Singh<br>S/o Late Shri Kehar Singh,<br>Village Lakhnaura,<br>District Ambala.                                                        |
| (iii) | Shri Nand Lal.                                      | Shri Om Prakash<br>S/o Late Shri Nand Lal,<br>Village Palhawas,<br>District Rewari.                                                            |
| (iv)  | Shri Ram Gopal.                                     | Shri Subhash Chander<br>S/o Late Shri Ram Gopal,<br>Village Dighal,<br>District Jhajjar.                                                       |

- (v) Shri Hira Singh. Shri Sunder Pal  
Grandson Late Shri Hira Singh,  
Village Chindalia,  
District Mahendragarh.
16. **Martyrs of Haryana**
- (i) Major Anuj Rajput, Panchkula. Shri Kulbansh Singh Arya  
F/o Late Major Anuj Rajput,  
Flat No. 104, GH Rajhans Society,  
Sector -20 , Panchkula.
- (ii) Master Chief Petty Officer Om Pal Singh,  
Village Kheri Talwana,  
District Mahendargarh. Smt. Suman  
W/o Late Master Chief Petty Officer Om  
Pal Singh,  
Village Kheri Talwana,  
District Mahendargarh.
- (iii) Subedar Rishipal,  
Village Sambhli,  
District Karnal. Shri Harmandeep  
S/o Late Subedar Rishipal,  
Village Sambhli,  
District Karnal.
- (iv) Sub Inspector Jai Narayan,  
Village Kheri Sampla,  
District Rohtak. Smt. Sunita  
W/o Late Sub Inspector Jai Narayan,  
Village Kheri Sampla,  
District Rohtak.
- (v) Assistant Sub Inspector Bansilal  
Yadav, Village Khatod,  
District Mahendragarh. Smt. Munni Devi,  
W/o Late Assistant Sub Inspector Bansilal  
Yadav,  
Village Khatod,  
District Mahendragarh.
- (vi) Havildar Bijender Singh,  
Village Kharak Punia,  
District Hisar. Shri Balwant  
F/o Late Havildar Bijender Singh,  
Village Kharak Punia,  
District Hisar.
- (vii) Havildar Sandeep Kumar,  
Village Dhakla,  
District Jhajjar. Smt. Jagwanti,  
W/o Late Havildar Sandeep Kumar,  
Village Dhakla,  
District Jhajjar.
- (viii) Commando Hanuman,  
Village Milakpur,  
District Bhiwani. Smt. Mamta  
W/o Late Commando Hanuman,  
Village Milakpur,  
District Bhiwani.
- (ix) Naik Vikas Balyan,  
Village Majri,  
District Jhajjar. Smt. Rekha,  
W/o Late Naik Vikas Balyan,  
Village Majri,  
District Jhajjar.
- (x) Naik Jaipal Gill,  
Village Hansawala,  
District Fatehabad. Smt. Pooja,  
W/o Late Naik Jaipal Gill,  
Village Hansawala,  
District Fatehabad.
- (xi) Sepoy Pawan Chauhan,  
Village Ratan Thal,  
District Rewari. Smt. Poonam Chauhan  
W/o Late Sepoy Pawan Chauhan,  
Village Ratan Thal,  
District Rewari.

- |         |                                                                                                              |                                                                                                                   |
|---------|--------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|
| (xii)   | Sepoy Rajesh Kumar,<br>Village Nandha,<br>District Charkhi Dadri.                                            | Smt. Vinod Kumari<br>W/o Late Sepoy Rajesh Kumar,<br>Village Nandha,<br>District Charkhi Dadri.                   |
| (xiii)  | Sepoy Gurjant Singh,<br>Village Raimajra,<br>District Kurukshetra.                                           | Smt. Rinky,<br>W/o Late Sepoy Gurjant Singh,<br>Village Raimajra,<br>District Kurukshetra.                        |
| (xiv)   | Sepoy Tarun Bhardwaj,<br>Village Bhondsi,<br>District Gurugram.                                              | Shri Nand Kishore Bhardwaj<br>F/o Late Sepoy Tarun Bhardwaj,<br>Village Bhondsi,<br>District Gurugram.            |
| (xv)    | Sepoy Gurdeep Singh,<br>Village Thol,<br>District Kurukshetra.                                               | Smt. Nisha Devi,<br>W/o Late Sepoy Gurdeep Singh,<br>Village Thol,<br>District Kurukshetra.                       |
| (xvi)   | Sepoy Harpreet Singh,<br>Village Jahangirpur,<br>District Ambala.                                            | Smt. Gurmeet Singh<br>F/o Late Sepoy Harpreet Singh,<br>Village Jahangirpur,<br>District Ambala.                  |
| (xvii)  | Constable Sandeep Narwal<br>S/o Shri Krishan Narwal,<br>Village Kathura, Tehsil Gohana,<br>District Sonipat. | Shri Krishan Narwal<br>F/o Late Constable Sandeep Narwal,<br>Village Kathura, Tehsil Gohana,<br>District Sonipat. |
| (xviii) | Martyrs of Haryana who made the<br>supreme sacrifice in attaining the<br>freedom of Bangladesh.              | Ministry of Home Affairs<br>Government of India.                                                                  |
| 17.     | <b>Common</b>                                                                                                |                                                                                                                   |
| (i)     | Smt. Nirmala Devi.                                                                                           | Shri Nayab Singh, M.P.,<br># 14-C, Feroz Shah Road,<br>New Delhi.                                                 |
| (ii)    | Smt. Shweta Bishnoi.                                                                                         | Shri Dura Ram, MLA,<br>Bhattu Road,<br>Fatehabad.                                                                 |
| (iii)   | Shri Farhan.                                                                                                 | Mohammad Ilyas, MLA,<br>Village Sultanpur, Punhana,<br>District Nuh.                                              |
| (v)     | Shri Dhanpat Rai.                                                                                            | Shri Dharam Pal Gonder, MLA,<br># 670, New Prem Nagar,<br>Karnal.                                                 |
| (vi)    | Shri Waheed Ahmed.                                                                                           | Shri Mamman Khan, MLA,<br># 433/2,<br>Village Bhadas, Nagina,<br>District Nuh.                                    |
| (vii)   | Smt. Bhagwani Devi.                                                                                          | Shri Balbir Singh, MLA,<br>Village Gawalra, Tehsil Israna,<br>District Panipat.                                   |
| (viii)  | Smt. Gudiya Rani.                                                                                            | Shri Balbir Singh, MLA,<br>Village Gawalra, Tehsil Israna,<br>District Panipat.                                   |

(ix) Shri Baljinder Singh.

Shri Shamsher Singh Gogi, MLA,  
Ward No. 8, Salwan Road, Assandh,  
District Karnal.

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## FINANCIAL BUSINESS

### I. THE SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (SECOND INSTALMENT)

The Supplementary Estimates for the year 2021-2022 (Second Instalment) were presented by the Chief Minister to the Sabha on the 20<sup>th</sup> December, 2021 and voted on dated i.e. 21<sup>st</sup> December, 2021.

There were in all 21 Demands for Grants totalling a sum of ` 7312,66,09,000/-.

According to the previous practice and to save the time of the House, all the Demands for Grants (No. 1 to 03, 06, 09, 11 to 15, 18 & 19, 21, 23, 27, 30 & 31, 33 to 35 and 45) on the order paper were deemed to have been read and moved together in the House on the 21<sup>st</sup> December, 2021. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

S/Shri Bharat Bhushan Batra, Kiran Choudhary, Chiranjeev Rao, Amit Sihag, Rao Dan Singh, Neeraj Sharma, Geeta Bhukkal, Mewa Singh, Aftab Ahmed, Bishan Lal, Indu Raj, Jagbir Singh Malik, Varun Chaudhary, Members from the Indian National Congress, spoke for 06, 02, 02, 01, 02, 03, 05, 01, 02, 01, 02, 05 and 11 minutes respectively.

Demand Nos. 1 to 03 were put together and carried.

Demand No. 06 was put and carried.

Demand No. 09 was put and carried.

Demand Nos. 11 to 15 were put together and carried.

Demand Nos. 18 & 19 were put together and carried.

Demand No. 21 was put and carried.

Demand No. 23 was put and carried.

Demand No. 27 was put and carried.

Demand Nos. 30 & 31 were put together and carried.

Demand Nos. 33 to 35 were put together and carried.

Demand No. 45 was put and carried.

### II. THE HARYANA APPROPRIATION (NO.4) BILL, 2021.

The Haryana Appropriation (No.4) Bill, 2021 (Bill No. 30-HLA of 2021 ) in respect of the Supplementary Estimates for the year 2021-2022 (Second Instalment) voted by the Sabha on the 21<sup>st</sup> December, 2021 was introduced and considered on 22<sup>nd</sup> December, 2021.

There were 21 Demands in all totalling a sum of `7312,66,09,000/-.

The Bill was passed.

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**LEGISLATION**

The Sabha considered the Legislative Business on 17.12.2021, 20.12.2021, 21.12.2021 and 22.12.2021. The Sabha passed Eight including One Appropriation Bills in respect of the Supplementary Estimates for the year 2021-2022 (Second Installment) (See Table).

**TABLE**

Sr. No.	Title of the Bill	Bill No	Minister for Move Introducing/ Passing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
<b>1.</b>	<b>2</b>		<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>
1.	<b>The Haryana Private Universities (Amendment) Bill, 2021</b>	<b>29-HLA of 2021</b>	Education Minister	17.12.2021		- - -	- - -	- - -	- - -	- - -	2	20.12.2021
2.	<b>The Haryana Appropriation (No.4) Bill, 2021</b>	<b>30-HLA of 2021</b>	Chief Minister	22.12.2021		1 3 -	3 12 -	- - -	- - -	- - -	18	22.12.2021
3.	<b>The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.</b>	<b>31 –HLA OF 2021</b>	Agriculture & Farmers Welfare Minister	20.12.2021		1 3 -	2 7 -	- - -	- - -	- - -	12	21.12.2021
4.	<b>The Haryana Scheduled Roads And Controlled Areas Restriction Of Unregulated Development (Amendment And Validation) Bill, 2021</b>	<b>32-HLA of 2021</b>	Deputy Chief Minister	20.12.2021		- - -	- - -	- - -	- - -	- - -	3	22.12.2021

5.	<b>The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021</b>	<b>33-HLA of 2021</b>	Deputy Chief Minister	20.12.2021		- 1 -	- 1 -	- - -	- - -	- - -	4	22.12.2021
6.	<b>The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021.</b>	<b>34-HLA of 2021</b>	Agriculture & Farmers Welfare Minister	21.12.2021		- 4 -	- 9 -	- - -	- - -	- - -	15	22.12.2021
7.	<b>The Haryana Excise (Amendment) Bill, 2021</b>	<b>36-HLA Of 2021</b>	Deputy Chief Minister	21.12.2021		1 4 -	3 9 -	- - -	- - -	- - -	15	22.12.2021
8.	<b>The Haryana Agricultural Produce Markets (Amendment) Bill, 2021</b>	<b>37-HLA Of 2021</b>	Agriculture and Farmer's Welfare Minister	22.12.2021		1 2 -	1 2 -	- - -	- - -	- - -	7	22.12.2021

**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING DECEMBER SESSION, 2021.**

1. The Haryana Private Universities (Amendment) Bill, 2021 **(Bill No. 29-HLA of 2021) (Introduced on 17.12.2021 and passed on 20.12.2021).**

This Bill seeks to amend the principal Act to make expansion of educational institutions for improving opportunities of higher education for the youth of the State. Haryana Private Universities Act, 2006 has been brought essentially to rope in private sector to supplement the initiative of Government in expanding the capacity in higher education and upscaling its standards. To achieve the objectives enshrined in the Act, proposal has been made to setup of Geeta University, District Panipat.

2. The Haryana Appropriation (No.4) Bill, 2021 **(Bill No. 30-HLA of 2021) (Introduced on 22.12.2021 and passed on 22.12.2021).**

This Bill seeks to the introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2021-22.

3. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021. **(Bill No. 31-HLA of 2021) (Introduced on 20.12.2021 and passed on 21.12.2021).**

This Bill seeks to amend the principal Act with a view to tackle the alarming condition of underground water and worst condition of ponds in many districts in the State. Therefore, in order to avoid un-necessary delay in searching competent persons having technical knowledge of this field can waste crucial time at this stage so, the Government may permit to hold the office upto the age of 68 years to the Executive Vice-Chairperson, Technical Advisor and Member Secretary to run the Authority.

4. The Haryana Scheduled Roads And Controlled Areas Restriction Of Unregulated Development (Amendment And Validation) Bill, 2021

**(Bill No. 32-HLA of 2021) (Introduced on 20.12.2021 and passed on 22.12.2021).**

This Bill seeks to amend the principal Act with in a view that, to make express statutory provisions to clarify the provisions of section 12C of the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 and further to validate various actions taken and being taken by the Government/Department notwithstanding the conflicting judicial pronouncements, if any, on the issue.

5. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021 **(Bill No. 33-HLA of 2021) (Introduced on 20.12.2021 and passed on 22.12.2021).**

This Bill seeks to amend the principal Act with in a view that as per Section 5(o) of the Panchkula Metropolitan Development Authority Act, 2021, the Authority shall consist Divisional Commissioner, Panchkula as ex-officio member. However, it was observed that there is no post created as the Divisional Commissioner, Panchkula and it was further observed that District Panchkula is under administrative control of the Divisional Commissioner, Ambala. This has necessitated that the word and sign 'Divisional Commissioner, Panchkula' appearing in section 5(o) be replaced with the word and sign 'Divisional Commissioner, Ambala'.

6. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021 **(Bill No. 34-HLA of 2021) (Introduced on 21.12.2021 and passed on 22.12.2021).**

This Bill seeks to introduce with a view that Recently the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2021 was enacted with an

objective to provide essential services in the civic amenities deficient areas situated within the Municipal Areas of the State and to improve the living conditions of the inhabitants of the State.

7. **The Haryana Excise (Amendment) Bill, 2021 (Bill No. 36-HLA of 2021) (Introduced on 21.12.2021 and passed on 22.12.2021).**

This Bill seeks to amend the principal Act with in a view that the socio economic conditions of the day have changed drastically from the time when the above provisions were incorporated in the Excise Act. The people now are more educated and participating in new endeavors and also can take rational decision when it comes to responsible drinking.

Accordingly, it is amended that the minimum age limit of twenty-five years as provided in sections 27, 29, 30 & 62 of the Haryana Excise Act, 1914 is reduced to twenty-one years.

8. **The Haryana Agricultural Produce Markets (Amendment) Bill, 2021 (Bill No. 37-HLA of 2021) (Introduced on 22.12.2021 and passed on 22.12 .2021).**

This Bill seeks to amend the principal Act with in a view that, the enabling provision should be made to levy market fee on such processing units on lum-sum basis in lieu of ad-valorem basis. The “Haryana Agricultural Produce Markets (Amendment) Bill, 2021” intends to achieve the object of “ease of doing business” mission in big way and would also provide remunerative prices to the farmers due to healthy competition amongst the dealers.

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**RESOLUTIONS****(i) NON-OFFICIAL**

<b>1.</b>	<b>Number of notice received</b>	<b>Treasury</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>1</b>
<b>2.</b>	<b>Number admitted</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>Nil</b>
<b>3.</b>	<b>Number disallowed</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>1</b>
<b>4.</b>	<b>Number lapsed</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>Nil</b>
<b>5.</b>	<b>Referred back</b>	<b>Treasury-</b>	<b>Nil</b>
		<b>Opposition-</b>	<b>Nil</b>
<b>6.</b>	<b>Number renewed</b>		<b>Nil</b>
<b>7.</b>	<b>Number of Resolution not dealt with because of the decision that not more than one Resolution of a Member shall be admitted for non-official day</b>		<b>Nil</b>
<b>8.</b>	<b>Total number of Resolutions for ballot</b>		<b>Nil</b>
<b>9.</b>	<b>Number of ballot held</b>		<b>Nil</b>
<b>10.</b>	<b>Date on which ballot held</b>		<b>Nil</b>
<b>11.</b>	<b>Date on which business other than Government business was transacted</b>		<b>Nil</b>

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**REPORT PRESENTED/LAID**

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Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	17.12.2021	First Report of the Business Advisory Committee.

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**PAPERS PRESENTED/LAID/RELAID**

<b>Sr. No.</b>	<b>By Whom presented/laid/relaid</b>	<b>Date on which presented/laid/relaid</b>	<b>Subject</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	Secretary	17 <sup>th</sup> December, 2021	Statement showing the Bills which were passed by the Haryana Legislative assembly during its sessions held in February- March Session 2017 and August Session, 2021 have since been assented to by the President/Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to lay on the Table the Haryana Pond and Waste Water Management Authority (Amendment) Ordinance, 2021. (Haryana Ordinance No. 1 of 2021).
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



- |     |                                       |                                    |                                                                                                                                                                                                            |
|-----|---------------------------------------|------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 9.  | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 10. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 11. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 12. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 13. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 14. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 15. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 16. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 17. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 18. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 19. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 20. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 21. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 22. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 23. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 24. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 25. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |
| 26. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.   |

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| 27. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 28. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 29. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 30. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 31. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 32. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 <sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 33. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 34. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 35. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 36. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 37. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 38. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 39. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 40. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 41. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 42. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 43. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 44. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 45. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.       |
| 46. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.      |
| 47. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.    |
| 48. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.    |
| 49. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.    |
| 50. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 51. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 52. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 53. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 <sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

54.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 <sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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| 63. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 64. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 65. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 66. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 67. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17 <sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 68. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 69. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 70. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 71. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |

72.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 <sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 <sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 <sup>rd</sup> February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



81.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22 <sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 22 <sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 31 <sup>st</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 15 <sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 19 <sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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| 90. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 91. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 92. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 21 <sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |
| 93. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 94. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 95. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 96. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 97. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 21 <sup>st</sup> June, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 98. | -Ditto-                               | -Ditto-                            | to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.  |

99.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 1 <sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 6 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

108.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 6 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 26 <sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Personnel Department Notification No. G.S.R.5/Const./Art.320/2021, dated the 1 <sup>st</sup> March, 2021 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
111.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 21 <sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

117.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 1 <sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 14 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 26 <sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

126.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 10 <sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 22 <sup>nd</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to lay on the Table the Administrative Reforms Department's Notification No.7/8/2011-3AR, dated the 26 <sup>th</sup> August, 2021, as required under section 21(3) of the Right to Service Act, 2014.
130.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/53/2021, dated the 30 <sup>th</sup> April, 2021, as required under section 182 of the Electricity Act, 2003.
131.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. 935/HERC/Tariff, dated the 1 <sup>st</sup> June, 2021, as required under section 182 of the Electricity Act, 2003.
132.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/18/2008/1 <sup>st</sup> Amendment/2021, dated the 14 <sup>th</sup> June, 2021, as required under section 182 of the Electricity Act, 2003.
133.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Corrigendum No. HERC/18/2008/1 <sup>st</sup> Amendment/2021, dated the 7 <sup>th</sup> July, 2021, as required under section 182 of the Electricity Act, 2003.
134.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/54/2021, dated the 19 <sup>th</sup> July, 2021, as required under section 182 of the Electricity Act, 2003.
135.	-Ditto-	-Ditto-	to lay on the Table the 43 <sup>rd</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.

136.	THE PARLIAMENTARY AFFAIRS MINISTER	17 <sup>th</sup> December, 2021	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2019-20, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
137.	-Ditto-	-Ditto-	to lay on the Table the 55 <sup>th</sup> Annual Report of the Haryana Public Service Commission for the year 2020-2021 (April 1, 2020 to March 31, 2021), as required under Article 323 (2) of the Constitution of India
138.	-Ditto-	-Ditto-	to lay on the Table the 50 <sup>th</sup> Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
139.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2020-2021 (01.04.2020 to 18.07.2021), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
140.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2016-2017, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
141.	-Ditto-	-Ditto-	to lay on the Table the 51 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation, for the year 2017-2018, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
142.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on General Purpose Financial Report of State Public Sector Enterprises for the year ended 31 <sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
143.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

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| 144. | THE PARLIAMENTARY<br>AFFAIRS MINISTER | 17 <sup>th</sup> December,<br>2021 | to lay on the Table the State Finances Audit Report of the Comptroller and Auditor General of India for the year ended 31 <sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.                                        |
| 145. | -Ditto-                               | 22 <sup>nd</sup> December,<br>2021 | to lay on the Table the Town & Country Planning Department Notification No. PF-69/2021/22174, dated the 6 <sup>th</sup> September, 2021, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.                                                                     |
| 146. | -Ditto-                               | -Ditto-                            | to lay on the Table the Education Department Notification No. S.O. 67/H.A. 12/1999/S. 24/2004, dated the 1 <sup>st</sup> March, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.                                                                                                  |
| 147. | -Ditto-                               | -Ditto-                            | to lay on the Table the Education Department Notification No. 8/134-2019 PS(1), dated the 16 <sup>th</sup> April, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.                                                                                                                |
| 148. | -Ditto-                               | -Ditto-                            | to lay on the Table the Education Department Notification No. 7/24-2020 PS(4), dated the 8 <sup>th</sup> December, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.                                                                                                               |
| 149. | -Ditto-                               | -Ditto-                            | to lay on the Table the 4 <sup>th</sup> Annual Report of the Haryana Medical Services Corporation Limited for the year 2017-2018, as required under section 395 (b) of the Companies Act, 2013.                                                                                                                   |
| 150. | -Ditto-                               | -Ditto-                            | to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit of Social, General and Economic Sectors for the year ended 31 <sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |
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**Adjournment Motion under Rule 66-72**

क्रम संख्या	सदस्य का नाम	दिनांक	विषय	टिप्पणी
1.	1. Smt. Kiran Choudhry, MLA 2. Shri Pardeep Chaudhary, MLA 3. Shri Shamsher Singh Gogi, MLA 4. Shri Amit Sihag, MLA 5. Shri Varun Chaudhry, MLA 6. Smt. Renu Bala, MLA 7. Smt. Shalley, MLA 8. Shri Shishpal Singh, MLA 9. Shri Mamman Khan, MLA 10. Dr. Raghuvir Singh Kadian, MLA 11. Shri Neeraj Sharma, MLA	07.12.2021	Regarding considering stern measures to deal with disparate situation on account of heinous machinations and scandalous malfeasance/ misfeasance in public employment in Haryana unearthed by State Vigilance Bureau in HPSC, HSSC etc.	<b>Admitted for 20.12.2021</b>

2.	<ol style="list-style-type: none"> <li>1. श्री भारत भूषण बत्तरा, विधायक</li> <li>2. श्रीमती गीता भूक्कल, विधायक</li> <li>3. श्री आफताब अहमद, विधायक</li> <li>4. डॉ० रघुवीर सिंह कादयान, विधायक</li> <li>5. श्री जगबीर सिंह मलिक, विधायक</li> <li>6. मौ० इल्यास, विधायक</li> <li>7. श्री बलबीर सिंह, विधायक</li> <li>8. श्रीमती शकुंतला खटक, विधायक</li> <li>9. श्री कुलदीप वत्स, विधायक</li> <li>10. श्री सुरेन्द्र पंवार, विधायक</li> <li>11. श्री मेवा सिंह, विधायक</li> <li>12. श्रीमती शैली, विधायक</li> <li>13. श्री धर्म सिंह छौक्कर, विधायक</li> <li>14. श्री इन्दु राज, विधायक</li> </ol>	08.12.2021	<p>प्रदेश में हाल ही में हरियाणा कर्मचारी चयन आयोग और हरियाणा लोक सेवा आयोग में व्यापक भ्रष्टाचार बारे।</p>	<p><b>Clubbed with Admitted Adjournment Motion No. 1</b></p>
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ध्यानाकर्षण सूचनायें नियम 73 के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	1. श्री मेवा सिंह, विधायक 2. श्री बिशन लाल, विधायक	29.11.2021	जीरी की खरीद शुरू करने का समय सीमा निर्धारित करने बारे।	ध्यानाकर्षण सूचना संख्या 1 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।
2.	श्री अभय सिंह चौटाला, विधायक	29.11.2021	प्रदेश में भर्तियों में बड़े स्तर पर घोटाले बारे।	ध्यानाकर्षण सूचना संख्या 2 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73 (1) के परन्तुक के अनुसार यह प्रस्ताव प्रावधान के अंतर्गत नहीं आता। 2. यह है कि मामले में तत्कालीनता का अभाव है।
3.	श्री अभय सिंह चौटाला, विधायक	29.11.2021	प्रदेश में बेरोजगारी की समस्या के विकराल रूप धारण करने बारे।	ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
4.	श्री अभय सिंह चौटाला, विधायक	29.11.2021	विधान सभा क्षेत्र ऐलनाबाद के 20 गांवों में जलभराव (सेम) की भारी समस्या बारे।	ध्यानाकर्षण सूचना संख्या 14 जो कि समान विषय पर दी गई थी, जिसको माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। अतः ध्यानाकर्षण सूचना संख्या 4 को भी ध्यानाकर्षण सूचना संख्या 14 के समान विषय होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है।
5.	श्री अभय सिंह चौटाला, विधायक	29.11.2021	प्रदेश में स्वास्थ्य सेवाओं की हालत चिंताजनक बारे।	ध्यानाकर्षण सूचना संख्या 5 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 73 (1) के परन्तुक के अनुसार

				<p>यह प्रस्ताव प्रावधान के अंतर्गत नहीं आता।</p> <p>2. यह है कि मामले में तत्कालीनता का अभाव है।</p> <p>3. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</p>
6.	श्री अभय सिंह चौटाला, विधायक	29.11.2021	प्रदेश में बढ़ती हुई महंगाई बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <p>1. यह है कि मामले में तत्कालीनता का अभाव है।</p> <p>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</p>
7.	Smt. Kiran Choudhry, MLA	03.12.2021	<b>Regarding Economic loss and mental distress to farmers of the State, caused due to faulty policy and dismal procurement of Bajra this Rabi Season.</b>	<p>Calling Attention Notice No. 7 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <p>1. That the notice is not fall within the proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.</p> <p>2. That the matter lacks urgency.</p>
8.	Smt. Kiran Choudhry, MLA	05.12.2021	<b>Regarding dismal job and employment position in the State.</b>	<p>Calling Attention Notice No. 8 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <p>1. That the notice is not fall within the proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.</p> <p>2. That the matter lacks urgency.</p>

9.	<ol style="list-style-type: none"> <li>1. Shri Jagbir Singh Malik, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Aftab Ahmed, MLA</li> <li>4. Shri Surender Panwar, MLA</li> <li>5. Shri Indu Raj, MLA</li> <li>6. Shri Balbir Singh, MLA</li> <li>7. Shri Jaiveer Singh, MLA</li> </ol>	08.12.2021	<b>Calling Attention motion on unemployment under rule-73.</b>	Calling Attention Notice No. 9 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.
10.	<ol style="list-style-type: none"> <li>1. Smt. Geeta Bhukkal, MLA</li> <li>2. Shri Subhash Gangoli, MLA</li> <li>3. Dr. Raghuvir Singh Kadian, MLA</li> <li>4. Shri Bishan Lal, MLA</li> <li>5. Shri Jagbir Singh Malik, MLA</li> </ol>	08.12.2021	<b>Regarding deteriorating law and order situation in the State.</b>	<p>Calling Attention Notice No. 10 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the notice is not fall within the proviso of Rule 73 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the matter lacks urgency.</li> </ol>
11.	1. Smt. Geeta Bhukkal, MLA	08.12.2021	<b>Regarding protest against the recruitment of staff for varsities</b>	<b>Admitted for 17.12.2021</b>

	<ol style="list-style-type: none"> <li>2. Dr. Raghuvir Singh Kadian, MLA</li> <li>3. Shri Chiranjeev Rao, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> <li>5. Shri Shishpal Singh, MLA</li> <li>6. Shri Mewa Singh, MLA</li> <li>7. Shri Aftab Ahmed, MLA</li> </ol>		<b>through HPSC/HSSC.</b>	
12.	<ol style="list-style-type: none"> <li>1. Shri Jagbir Singh Malik, MLA</li> <li>2. Shri Chiranjeev Rao, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Shishpal Singh, MLA</li> <li>5. Shri Mamman Khan, MLA</li> <li>6. Shri Bishan Lal, MLA</li> <li>7. Shri Aftab Ahmed,</li> </ol>	08.12.2021	<b>Regarding shortage of DAP/Urea upsets rabi-sowing plans.</b>	<b>Admitted for 21.12.2021</b>

	MLA			
13.	<ol style="list-style-type: none"> <li>1. Shri Aftab Ahmed, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Shishpal Singh, MLA</li> <li>4. Shri Mewa Singh, MLA</li> <li>5. Dr. Raghuvir Singh Kadian, MLA</li> <li>6. Smt. Shakuntla Khatak, MLA</li> <li>7. Shri Balbir Singh, MLA</li> </ol>	08.12.2021	<b>Calling Attention Motion on poor conditions of Roads in the State.</b>	<p>Calling Attention Notice No. 13 has been disallowed by the Hon'ble Speaker on following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter is not of recent occurrence.</li> <li>2. That the matter lacks urgency.</li> </ol>

14.	<ol style="list-style-type: none"> <li>1. Smt. Kiran Choudhry, MLA</li> <li>2. Shri Jagbir Singh Malik, MLA</li> <li>3. Dr. Raghuvir Singh Kadian, MLA</li> <li>4. Smt. Geeta Bhukkal, MLA</li> <li>5. Shri Aftab Ahmed, MLA</li> <li>6. Shri Subhash Gangoli, MLA</li> <li>7. Shri Dharam Singh Chhoker, MLA</li> <li>8. Shri Indu Raj, MLA</li> <li>9. Shri Balbir Singh, MLA</li> <li>10. Shri Chiranjeev Rao, MLA</li> <li>11. Smt. Shakuntla Khatak, MLA</li> <li>12. Shri Kuldeep Vats, MLA</li> </ol>	08.12.2021	<p><b>Calling Attention Motion on excess Rain/Water logging damages Kharif crops.</b></p>	<p>Calling Attention Notice No. 14 has been disallowed by the Hon'ble Speaker after obtaining the Comments of the Government.</p>
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15.	<ol style="list-style-type: none"> <li>1. Shri Varun Chaudhry, MLA</li> <li>2. Shri Amit Sihag, MLA</li> <li>3. Shri Jagbir Singh Malik, MLA</li> <li>4. Shri Bishan Lal, MLA</li> </ol>	08.12.2021	<p><b>Calling Attention Motion regarding the farmers are compelled to sell their produce much below the Minimum Support Price due to the capping restriction.</b></p>	<p>Calling Attention Notice No. 15 has been disallowed by the Hon'ble Speaker and comments sent to the concerned Members by the order of the Hon'ble Speaker.</p>
16.	<ol style="list-style-type: none"> <li>1. Shri Bharat Bhushan Batra, MLA</li> <li>2. Smt. Geeta Bhukkal, MLA</li> <li>3. Shri Aftab Ahmed, MLA</li> <li>4. Shri Jagbir Singh Malik, MLA</li> </ol>	08.12. 2021	<p><b>Calling Attention Motion regarding the amendments in the recruitment procedure of teaching and non-teaching posts in the Universities of Haryana.</b></p>	<p><b>Clubbed with Admitted Calling Attention Notice No. 11 for dated 17.12.2021</b></p>

17.	1. Shri Aftab Ahmed, MLA 2. Shri Shishpal Singh, MLA 3. Smt. Geeta Bhukkal, MLA 4. Shri Subhash Gangoli, MLA 5. Shri Mewa Singh, MLA	08.12.2021	<b>Calling Attention Motion on freezing the appointments of the Lambardars including Sarbarah Lambardars.</b>	Calling Attention Notice No. 17 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency and matter of policy of Government.
18.	श्रीमती किरण चौधरी, विधायक	10.12.2021	खाद एवं यूरिया की भयंकर किल्लत बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 12</b>
19.	श्रीमती किरण चौधरी, विधायक	10.12.2021	भयंकर जलभराव की समस्या बारे।	ध्यानाकर्षण सूचना संख्या 14 जो कि समान विषय पर दी गई थी, जिसको माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है। अतः ध्यानाकर्षण सूचना संख्या 19 को भी ध्यानाकर्षण सूचना संख्या 14 के समान विषय होने के कारण माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया है।
20.	श्रीमती किरण चौधरी, विधायक	13.12.2021	तोशाम जिला भिवानी व दादरी जिले की सड़कों की खस्ता हालत बारे।	ध्यानाकर्षण सूचना संख्या 20 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
21.	श्री बलराज कुंडू, विधायक	11.12.2021	हरियाणा लोक सेवा आयोग (HPSC) में उजागर हो चुके भ्रष्टाचार बारे।	<b>Clubbed with Admitted Adjournment Motion No. 1</b>

22.	श्री बलराज कुंडू, विधायक	11.12.2021	प्रदेश के हजारों नंबरदारों तथा सरबरा नंबरदारों की नियुक्ति पर रोक लगाने बारे।	ध्यानाकर्षण सूचना संख्या 22 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।
23.	श्री अभय सिंह चौटाला, विधायक	14.12.2021	केन्द्रीय तथा प्रदेश की सरकार के किसान विरोधी नीतियों के कारण किसानों की दयनीय स्थिति बारे।	ध्यानाकर्षण सूचना संख्या 23 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
24.	श्री अभय सिंह चौटाला, विधायक	14.12.2021	भूमि अधिग्रहण, पुनर्वास और पुनर्व्यवस्थापना (हरियाणा संशोधन) बिल 2021 पूर्ण रूप से किसान विरोधी होने बारे।	ध्यानाकर्षण सूचना संख्या 24 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
25.	श्री अभय सिंह चौटाला, विधायक	14.12.2021	प्रदेश में डीएपी व यूरिया खाद किसानों को उपलब्ध करवाने बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 12</b>
26.	श्री अभय सिंह चौटाला, विधायक	14.12.2021	प्रदेश में बढ़ते अपराध बारे।	ध्यानाकर्षण सूचना संख्या 26 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के पांचवे संस्करण के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।
27.	श्री अभय सिंह चौटाला, विधायक	14.12.2021	किसानों को अपनी फसल का लागत के हिसाब से उचित मुआवजा न मिलने बारे।	ध्यानाकर्षण सूचना संख्या 27 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।

28.	Shri Chiranjeev Rao, MLA	14.12.2021	<b>Regarding removal of several Safai Karamchari from 5 to 10 years of Service at Municipal Corporation Gurgaon.</b>	Calling Attention Notice No. 28 has been disallowed by the Hon'ble Speaker on the ground that as per Practice and Procedure of Parliament M.N. Kaul & S.L. Shakhder at page no. 488 that the matters relating to autonomous corporations and local bodies usually not admitted.
29.	Shri Chiranjeev Rao, MLA	14.12.2021	<b>Regarding giving compensation to the farmer who lost their lives during Kisan agitation on withdrawal three agriculture black laws.</b>	Calling Attention Notice No. 29 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency and not specific.
30.	1. Shri Chiranjeev Rao, MLA 2. Shri Aftab Ahmed, MLA	14.12.2021	<b>Regarding Haryana Govt. recent amendment in the creamy layer of OBC.</b>	Calling Attention Notice No. 30 has been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency and a policy matter.
31.	Shri Chiranjeev Rao, MLA	14.12.2021	<b>Regarding steps to curb new covid variant omicron in Haryana.</b>	<b>Admitted for 22.12.2021</b>
32.	श्री नीरज शर्मा, विधायक	15.12.2021	जिला गुडगांव में पुलिस विभाग द्वारा पैसों की बंदरबांट बारे।	Calling Attention Notice No. 32 has been disallowed by the Hon'ble Speaker and comments sent to the concerned Members by the order of the Hon'ble Speaker.

33.	श्री अभय सिंह चौटाला, विधायक	15.12.2021	जिला रोहतक में किसानों की अधिग्रहित जमीन बारे।	ध्यानाकर्षण सूचना संख्या 33 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया है क्योंकि सामान्यतः प्रस्ताव किसी ऐसे विषय के सम्बन्ध में नहीं होगा जो किसी न्यायालय के न्याय-निर्णय के अधीन हो।
34.	श्री अभय सिंह चौटाला, विधायक	16.12.2021	राज्य सरकार द्वारा विश्वविद्यालयों की भर्तियां लोकसेवा आयोग व कर्मचारी चयन आयोग के माध्यम से भरने बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 11</b>
35.	श्री अभय सिंह चौटाला, विधायक	16.12.2021	कोरोना का ओमिक्रॉन नाम से नया वैरियंट के बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 31</b>
36.	श्री अभय सिंह चौटाला, विधायक	16.12.2021	प्रदेश के दोनों भर्ती आयोगों (हरियाणा लोकसेवा आयोग व हरियाणा कर्मचारी चयन आयोग) द्वारा की जा रही भर्तियों में योग्यता व पारदर्शिता पर अब प्रश्न चिह्न लगने बारे।	<b>Clubbed with Admitted Adjournment Motion No. 1</b>
37.	श्री अभय सिंह चौटाला, विधायक	17.12.2021	हरियाणा प्रदेश के दक्षिणी क्षेत्र में खास तौर से जिला सिरसा, फतेहाबाद, हिसार, जीन्द व कैथल में कपास की फसल बारिश की वजह से खराब होने बारे।	ध्यानाकर्षण सूचना संख्या 37 को माननीय अध्यक्ष महोदय ने सरकार से टिप्पणी प्राप्त होने के बाद अस्वीकार कर दिया है तथा संबंधित सदस्य को सरकार से प्राप्त टिप्पणी भेजने के आदेश दिए हैं।
38.	श्री बलराज कुंडू, विधायक	17.12.2021	प्रदेश में कोरोना महामारी के नए प्रारूप ओमिक्रॉन से निपटने बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 31</b>
39.	श्री बलराज कुंडू, विधायक	17.12.2021	प्रदेश में कर्मचारियों की सेवानिवृत्ति की आयु सीमा बढ़ाने बारे।	ध्यानाकर्षण सूचना संख्या 39 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

40.	श्री बलराज कुंडू, विधायक	17.12.2021	प्रदेश में कर्मचारियों की पुरानी पेंशन स्कीम लागू करने बारे।	ध्यानाकर्षण सूचना संख्या 40 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
41.	श्री नीरज शर्मा, विधायक	17.12.2021	गांव खोरी में उजाड़े गए गरीबों के मकान बारे।	ध्यानाकर्षण सूचना संख्या 41 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
42.	श्री नीरज शर्मा, विधायक	17.12.2021	फरीदाबाद में बढ़ते प्रदूषण बारे।	ध्यानाकर्षण सूचना संख्या 42 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया है क्योंकि सामान्यतः प्रस्ताव किसी ऐसे विषय के सम्बन्ध में नहीं होगा जो किसी न्यायालय के न्याय-निर्णय के अधीन हो।
43.	1. Shri Varun Chaudhary, MLA 2. Shri Amit Sihag, MLA	17.12.2021	<b>Regarding registration of Agriculture produce by the farmers under Meri Fasal, Mera Byora.</b>	<b>Admitted for 22.12.2021</b>

44.	<ol style="list-style-type: none"> <li>1. Rao Dan Singh, MLA</li> <li>2. Shri Aftab Ahmed, MLA</li> <li>3. Shri Chiranjeev Rao, MLA</li> <li>4. Shri Bishan Lal, MLA</li> <li>5. Mohd. Ilyas, MLA</li> <li>6. Shri Pardeep Chaudhary, MLA</li> <li>7. Shri Dharam Singh Chhoker, MLA</li> <li>8. Shri Mamman Khan, MLA</li> <li>9. Smt. Shalley, MLA</li> <li>10. Shri Jagbir Singh Malik, MLA</li> </ol>	17.12.2021	<p><b>Regarding fixing the income limit for the creamy layer of OBC in services and education, filling of back log in the services, vacancies and financial aid to the backward classed in Education.</b></p>	<p>Calling Attention Notice No. 30 given by Shri Chiranjeev Rao, MLA &amp; Shri Aftab Ahmed, MLA and Short Duration Discussion No. 2 given by Shri Varun Chaudhry, MLA and two other MLAs has already been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</p> <p>Hence, Calling Attention Notice No. 44 also be disallowed by the Hon'ble Speaker on the abovesaid ground.</p>
45.	<ol style="list-style-type: none"> <li>1. श्री आफताब अहमद, विधायक</li> <li>2. मोहम्मद इलियास, विधायक</li> <li>3. श्री मम्मन खान, विधायक</li> <li>4. श्री शमशेर सिंह गोगी, विधायक</li> </ol>	17.12.2021	<p>गुडगाँव शहर में जुम्मा (शुक्रवार) की नमाज़ बारे।</p>	<p>ध्यानाकर्षण सूचना संख्या 45 को माननीय अध्यक्ष महोदय ने तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है।</p>

46.	श्री बलराज कुंडू, विधायक	17.12.2021	सोशियो इकोनॉमिक क्राइटेरिया के अंतर्गत सामाजिक व आर्थिक रूप से कमजोर युवाओं को 5 से 10 अंको के दुष्परिणामों बारे।	ध्यानाकर्षण सूचना संख्या 46 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
47.	श्रीमती किरण चौधरी, विधायक	20.12.2021	ओमिक्रॉन के बढ़ते प्रभाव बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 31</b>
48.	श्री अभय सिंह चौटाला, विधायक	20.12.2021	मेरी फसल मेरा ब्यौरा पोर्टल की वजह से आम किसानों को बेहद परेशानी होने बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 43</b>
49.	Dr. Raghuvir Singh Kadian, MLA	21.12.2021	<b>Regarding drug menace in the State.</b>	Calling Attention Notice No. 49 has been disallowed by the Hon'ble Speaker as per Report of the Business Advisory Committee adopted in the House on 17 <sup>th</sup> December, 2021, the Haryana Vidhan Sabha conclude on 22 <sup>nd</sup> December, 2021 and and two calling attention notices for 22 <sup>nd</sup> December, 2021 have already been admitted by the Hon'ble Speaker. As per provision of the rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly not more than two Calling Attention Notices are taken up in a day's sitting.



50.	<ol style="list-style-type: none"> <li>1. श्री जगबीर सिंह मलिक, विधायक</li> <li>2. श्री आफताब अहमद, विधायक</li> <li>3. श्री सुभाष गांगोली, विधायक</li> <li>4. श्री बलबीर सिंह, विधायक</li> <li>5. श्री इन्दु राज, विधायक</li> <li>6. श्रीमती शकुन्तला खटक, विधायक</li> <li>7. श्री मेवा सिंह, विधायक</li> </ol>	21.12.2021	निर्माण मजदूरों की समस्याओं के समाधान बारे।	<p>ध्यानाकर्षण सूचना संख्या 50 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियम 73 (3) के आधार पर माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है कि एक ही बैठक में दो से अधिक विषय नहीं उठाए जाएंगे।</p> <p>17 दिसम्बर, 2021 को सदन में अपनाई गई कार्य सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की 22 दिसम्बर, 2021 में होने वाली बैठक के लिए माननीय अध्यक्ष महोदय द्वारा दो ध्यानाकर्षण सूचनाएँ पहले ही स्वीकृत की जा चुकी हैं।</p>
51.	<ol style="list-style-type: none"> <li>1. Shri Jagbir Singh Malik, MLA</li> <li>2. Shri Aftab Ahmed, MLA</li> <li>3. Shri Subhash Gangoli, MLA</li> <li>4. Shri Balbir Singh, MLA</li> <li>5. Shri Indu Raj, MLA</li> <li>6. Smt. Shakuntla Khatak, MLA</li> <li>7. Shri Bharat Bhushan Batra, MLA</li> </ol>	21.12.2021	<b>Regarding supply of Fortified Rice to the Central Government.</b>	<p>Calling Attention Notice No. 51 has been disallowed by the Hon'ble Speaker as per Report of the Business Advisory Committee adopted in the House on 17<sup>th</sup> December, 2021, the Haryana Vidhan Sabha conclude on 22<sup>nd</sup> December, 2021 and and two calling attention notices for 22<sup>nd</sup> December, 2021 have already been admitted by the Hon'ble Speaker. As per provision of the Rule 73 (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly not more than two Calling Attention Notices are taken up in a day's sitting.</p>

**SHORT DURATION DISCUSSION UNDER RULE 73-A**

क्रम संख्या	सदस्य का नाम	दिनांक	विषय	टिप्पणी
1.	1. Shri Varun Chaudhary, MLA 2. Shri Jagbir Singh Malik, MLA 3. Shri Mewa Singh, MLA 4. Shri Amit Sihag, MLA	17.12.2021	<b>Regarding to freeze the appointments of fresh Lambardars including Sarbarah Lambardars.</b>	<p>Calling Attention Notice No. 17 given by Shri Aftab Ahmed, MLA &amp; four other MLAs on the Similar subject has already been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</p> <p>Hence, Short Duration Discussion No. 1 is also disallowed by the Hon'ble Speaker on the abovesaid ground.</p>
2.	1. Shri Varun Chaudhary, MLA 2. Shri Bishan Lal, MLA 3. Shri Aftab Ahmed, MLA	17.12.2021	<b>Regarding the resident of Haryana backward classed are agitated against the notification dated 17.11.2021.</b>	<p>Calling Attention Notice No. 30 given by Shri Chiranjeev Rao, MLA and hri Aftab Ahmed, MLA on the Similar subject has already been disallowed by the Hon'ble Speaker on the ground that the matter lacks urgency.</p> <p>Hence, Short Duration Discussion No. 2 is also disallowed by the Hon'ble Speaker on the abovesaid ground.</p>

**STATEMENT(S) MADE BY THE MINISTER (S)**

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject matter</b>
1.	17.12.2021	Education Minister	हरियाणा लोक सेवा आयोग और हरियाणा कर्मचारी चयन आयोग के माध्यम से प्रदेश के विश्वविद्यालयों के शिक्षण और गैर शिक्षण पदों पर कर्मचारियों की भर्ती किए जाने का विरोध करने बारे
2.	21.12.2021	Agriculture and Farmers' Welfare Minister	Regarding shortage of DAP/Urea in the State.
3.	22.12.2021	Health Minister	हरियाणा में नए कोविड वेरिएंट ओमिक्रोन पर अंकुश लगाने के लिए उठाए गए पगों बारे
4.	22.12.2021	Agriculture and Farmers' Welfare Minister	मेरी फसल, मेरा ब्यौरा के अन्तर्गत किसानों द्वारा कृषि उपज के पंजीकरण बारे

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

Number of speeches made by Ministers/Members						Time taken in minute by Ministers/Members					
Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition			Members of Treasury Benches (Excluding Ministers)	Chief Minister/ Ministers	Independents	Members of Opposition		
			H.L.P.	I.N.C.	I.N.L.D.				H.L.P.	I.N.C.	I.N.L.D.
1	2	3	4	5	6	7	8	9	10	11	12
3	6	2	-	36	1	17	98	12	-	156	10
(6.25%)	(12.50%)	(4.15%)	-	(75%)	(2.10%)	(5.80%)	(33.45%)	(4.10%)	-	(53.24%)	(3.41%)

**Notes:-**

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken on Calling Attention Motions, Personal Explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

**FIGURES RELATING TO QUESTIONS**

<b>Sr. No.</b>		
<b>1.</b>	<b>Total number of sittings of the Sabha</b>	<b>4</b>
<b>2.</b>	<b>Number of total questions (Starred/Un-starred) received.</b>	<b>274+185=459</b>
<b>3.</b>	<b>Number of Short Notice questions received.</b>	<b>Nil</b>
<b>4.</b>	<b>Total number of sittings at which questions hour was dispensed with/ not held.</b>	<b>Nil</b>
<b>5.</b>	<b>Total number of Members from whom notice were received.</b>	<b>55</b>
<b>6.</b>	<b>Total number of questions to which oral answers were given</b>	<b>50</b>
<b>7.</b>	<b>Largest number of questions orally answered on any one day.</b>	<b>15</b>
<b>8.</b>	<b>Least number of questions orally answered on any one day.</b>	<b>9</b>
<b>9.</b>	<b>Total number of Starred questions converted into Un-starred questions.</b>	<b>1</b>
<b>10.</b>	<b>Total number of Un-starred questions replied to</b>	<b>141</b>
<b>11.</b>	<b>Largest number of questions orally answered by any one Minister/Chief Minister.</b>	<b>12</b>
<b>12.</b>	<b>Largest number of questions orally addressed to any one Minister (Chief Minister).</b>	<b>22</b>
<b>13.</b>	<b>Total number of statements in replies to questions supplied to the member concerned.</b>	<b>9</b>



**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED**

<b>DATE</b>	<b>QUESTION TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>QUESTION NOT PUT</b>	<b>QUESTION POSTPONED/EXTENSION</b>
17-12-2021	3	5	1	-	-
20-12-2021	8	5	-	1	-
21-12-2021	5	8	2	1	-
22-12-2021	6	6	1	-	-

## STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	EXTENSION	TOTAL NUMBER OF LISTED QUESTION
17-12-2021	5	5	1	11	9	-	-	20
20-12-2021	2	4	-	6	13	1	-	20
21-12-2021	2	2	-	4	15	1	-	20
22-12-2021	3	4	-	7	13	-	-	20



**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS  
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	Deputy C.M.	MED. EDU.	EDU	TECHNICAL EDUCATION	AGRICULTURE	HEALTH	Home	INDUSTRIAL TRAINING	URBAN LOCAL BODIES	FOREST	SPORTS	Power	TRANSPORT	CO-OPERATION
17-12-2021	4	4	1	3	1	2	1	-	-	1	-	-	-	2	1
20-12-2021	2	6	-	-	-	2	3	1	-	3	-	-	1	2	-
21-12-2021	3	7	-	4	-	1	1	-	-	1	-	-	1	2	-
22-12-2021	3	5	-	1	-	1	4	1	-	3	-	1	1	-	-

**WALK - OUTS**

Sr. No.	Date	Member (s) walking out	Reason
1.	20.12.2021	All the Members of the Indian National Congress Party present in the House	During the course of Reply of the Chief Minister on the Adjournment Motion No. 1 regarding considering stern measures to deal with disparate situation on account of heinous machinations and scandalous malfeasance/misfeasance in Public Employment in Haryana unearthed by the State Vigilance Bureau in HPSC/HSSC etc., all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against not to refer the enquiry of recruitment of HCS/Dental Surgeon etc. by the CBI in the supervision of the Sitting Judge of the High Court.
2.	21.12.2021	All the Members of the Indian National Congress Party, present in the House	On being disallowed the Non-Official-Resolution regarding Minimum Support Price of crops, all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest.

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**APPENDIX  
BULLETINS**

(Containing brief record of the sittings of the Fourteenth Vidhan Sabha held during the 7<sup>th</sup> (December) Session, 2021.

**BULLETIN NO. 1**

**Friday, the 17<sup>th</sup> December, 2021**

(From 2.00 P.M. to 5.51 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Chief of Defence Staff General Bipin Rawat, Brigadier Lakhwinder Singh Lidder and other victims of the helicopter crash.
2. Shri Hari Singh Nalwa, former Member of Parliament.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Others.

and spoke for 07 minutes and made a suggestion that the name of Shri Baljinder Singh S/o Shri Mohinder Singh, Cousin brother of Shri Shamsher Singh Gogi, M.L.A., R/o V.P.O. Achhanpur, Teh. Assandh, Distt. Karnal, who had passed away, may also be added in the above list and the same was agreed to.

Shri Balraj Kundu, an Independent Member spoke for a while and made a suggestion that the name of the farmers who had lost their lives during the farmers' agitation, may also be added in the above list.

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal, spoke for a while and made a suggestion that the name of 715 farmers who had lost their lives during the farmers' agitation, may also be added in the above list.

Shri Bhupinder Singh Hooda, Leader of the Opposition spoke for 06 minutes and made a suggestion that the name of the farmers who had lost their lives on various Borders of Delhi-Haryana during the farmers' agitation between the August Session to December Session, may also be added in the above list.

Smt. Kiran Choudhry, a Member of the Indian National Congress Party, spoke for a while and made a suggestion that the name of the Martyrs of Haryana, who had lost their lives during the war of 1971 of India and Pakistan for the

freedom of Bangladesh, may also be added in the above list and the same was agreed to.

Shri Indu Raj, a Member of the Indian National Congress Party, also spoke for a while and made a suggestion that the name of Shri Sandeep Narwal S/o Shri Kishan Narwal, R/o Village Kathura, Teh. Gohana, District Sonapat, posted as Constable in CIA, Sector 30, Faridabad, had passed away in Haridwar encounter on 30<sup>th</sup> September, 2021, may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

## II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	9	-	-	14

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

## III. ANNOUNCEMENTS-

(A) BY THE SPEAKER

### (i) Panel of Chairpersons.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goel, M.L.A.
2. Smt. Seema Trikha, M.L.A.

3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

**(ii) Regarding leave of absence.**

(a) The Speaker informed the House that he has received an intimation through a letter from Shri Dura Ram, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 17<sup>th</sup> December, 2021 due to untimely death of his daughter-in-law.

(b) The Speaker informed the House that he has received an intimation through an E-mail from Shri Jagdish Nayar, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. on 17<sup>th</sup> December, 2021 as he is busy in his family matters.

**(B) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February-March Session 2017 and August Session, 2021 have since been assented to by the Governor:-

**FEBRUARY-MARCH, SESSION, 2017**

The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017

**AUGUST SESSION, 2021**

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2021
2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021
3. The Haryana Lakayukta (Amendment) Bill, 2021
4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021
5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021
6. The Panchkula Metropolitan Development Authority, Bill, 2021
7. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021
8. The Haryana Parivar Pehchan Bill, 2021
9. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021
10. The Haryana Appropriation (No. 3) Bill, 2021

#### IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee met at 03.00 P.M. on Thursday, the 16<sup>th</sup> December, 2021 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 17<sup>th</sup> December, 2021 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 20<sup>th</sup> December, 2021, the Assembly shall meet at 2.00 P.M. and adjourn at 6.00 P.M. without question being put.

On Tuesday, the 21<sup>st</sup> December, 2021 the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Wednesday, the 22<sup>nd</sup> December, 2021 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 17<sup>th</sup>, 20<sup>th</sup>, 21<sup>st</sup> and 22<sup>nd</sup> December, 2021 be transacted by the Sabha as follows:-

FRIDAY, THE 17<sup>TH</sup> DECEMBER, 2021  
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Zero Hour.
5. Papers to be laid/re-laid on the Table of the House.
6. Legislative Business

SATURDAY, THE 18<sup>TH</sup> DECEMBER, 2021

HOLIDAY

SUNDAY, THE 19<sup>TH</sup> DECEMBER, 2021

HOLIDAY

MONDAY, THE 20<sup>TH</sup> DECEMBER, 2021  
(2.00 P.M.)

1. Questions Hour.
2. Zero Hour.
3. Presentation of Supplementary Estimates (Second Instalment) for the

year 2021-2022 and the Report of the Estimates Committee thereon.

4. Legislative Business.

TUESDAY, THE 21<sup>ST</sup> DECEMBER, 2021  
(10.00 A.M.)

1. Questions Hour.

2. Zero Hour

3. Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2021-2022.

4. Legislative Business.

WEDNESDAY, THE 22<sup>ND</sup> DECEMBER, 2021  
(10.00 A.M.)

1. Questions Hour.

2. Motion under Rule-15 regarding Non-stop sitting.

3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.

4. Zero Hour.

5. Papers to be laid, if any.

6. The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2021-2022.

7. Legislative Business.

8. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Bhupinder Singh Hooda, Leader of the Opposition, also spoke on this matter for 1 minute.

*The motion was put and carried.*

## V. NOTICE OF CALLING ATTENTION MOTIONS/ADJOURNMENT MOTIONS

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions/Adjournment Motions given notices of by them, the Speaker informed them that those were either disallowed or sent to the

Government for comments within 48 hours or under consideration or allowed. The Speaker further asked the Members that as and when the comments will receive from the Government, the same will be informed to the Members.

#### **VI. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Smt. Kiran Choudhry, Shri Mamman Khan, Shri Randhir Singh Gollen, Dr. Abhe Singh Yadav, Smt. Naina Singh Chautala, Shri Kuldeep Vats, Shri Satya Parkash, Shri Shamsher Singh Gogi, Shri Lila Ram, Shri Balraj Kundu, Shri Chiranjeev Rao, Shri Deepak Mangla, Shri Abhay Singh Chautala, Shri Balbir Singh, Shri Pardeep Chaudhary and Mohd. Ilyas raised the various matters/ demands of their respective constituencies.

#### **VII. RAISING THE MATTER OF THE LIVE TELECASTING OF THE PROCEEDINGS OF THE HOUSE.**

During the Zero Hour, Smt. Geeta Bhukkal, a Member of the Indian National Congress Party raised the matter of the live telecasting of the proceedings of the House and wanted to know that why the Proceedings of House is not being telecasting today.

Dr. Bishan Lal, M.L.A. also spoke on this matter.

The Speaker informed the House that the live telecasting of the proceedings of House is temporary stopped as four T.V. Channels were unauthorized telecasting the proceedings of the House. He further stated that after the enquiry of the matter, the same will be started.

#### **VIII. NOTICE OF NON OFFICIAL RESOLUTION.**

When enquired, the Speaker informed Smt. Kiran Choudhary, M.L.A. that her notice of Non-Official Resolution regarding Minimum Support Price of crops, has been disallowed.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter and urged the Speaker that a resolution may be passed on the M.S.P. of crops and sent to the Central Government.



## **IX. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

हरियाणा लोक सेवा आयोग और हरियाणा कर्मचारी चयन आयोग के माध्यम से प्रदेश के विश्वविद्यालयों के शिक्षण और गैर शिक्षण पदों पर कर्मचारियों की भर्ती किए जाने का विरोध करने बारे

The Speaker informed the House that he had received a Calling Attention Motion No. 11 given notice of by Smt. Geeta Bhukkal and 6 other M.L.As (Dr. Raghuvir Singh Kadian, Shri Chiranjeev Rao, Shri Jagbir Singh Malik, Shri Shishpal Singh, Shri Mewa Singh and Shri Aftab Ahmed) regarding हरियाणा लोक सेवा आयोग और हरियाणा कर्मचारी चयन आयोग के माध्यम से प्रदेश के विश्वविद्यालयों के शिक्षण और गैर शिक्षण पदों पर कर्मचारियों की भर्ती किए जाने का विरोध करने बारे and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 16 given notices of by Shri Bharat Bhushan Batra and 3 other M.L.As (Smt. Geeta Bhukkal, Shri Aftab Ahmed and Shri Jagbir Singh Malik) on the similar subject, which has been clubbed with Calling Attention Motion No. 11, hence, Shri Bharat Bhushan Batra and two other MLAs Can also ask their supplementaries.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 34 given notice of by Shri Abhay Singh Chautala, M.L.A., on the similar subject, which has been clubbed with Calling Attention Motion No. 11, hence, he can also ask his supplementary.

He further asked Smt. Geeta Bhukkal, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Geeta Bhukkal read out her notice.

The Education Minister then made a statement.

## **X. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 and 110 to 143 and re-laid from Sr. Nos. 2 to 109 on the Table of the House.

**XI. LEGISLATIVE BUSINESS****BILL TO BE INTRODUCED****The Haryana Private Universities (Amendment) Bill, 2021.**

At 5.50 P.M., the Education Minister moved for leave to introduce the Haryana Private Universities (Amendment) Bill, 2021.

*The motion was put and carried.*

The Education Minister also introduced the Haryana Private Universities (Amendment) Bill, 2021.

*The motion was put and carried.*

The Sabha then adjourned till 2.00 P.M. on Monday, the 20<sup>th</sup> December, 2021.

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**BULLETIN NO. 2****Monday, the 20<sup>th</sup> December, 2021**

(From 2.00 P.M. to 6.38 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	13	01	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred:- 40

**II. LEAVE OF ABSENCE**

(a) The Speaker informed the House that he has received an intimation through an E-mail from Shri Parmod Kumar Vij, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for 20<sup>th</sup> December, 2021 and 21<sup>st</sup> December, 2021 due to his family function.

(b) The Speaker informed the House that he has received an intimation through an E-mail from Shri Jagdish Nayar, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. on 20<sup>th</sup> December, 2021 as he is busy in his family matters.

**III ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO.1 REGARDING CONSIDERING STERN MEASURES TO DEAL WITH DISPARATE SITUATION ON ACCOUNT OF HEINOUS MACHINATIONS AND SCANDALOUS MALFEASANCE/MISFEASANCE IN PUBLIC EMPLOYMENT IN HARYANA UNEARTHED BY STATE VIGILANCE BUREAU IN HPSC, HSSC ETC.**

The Speaker informed the House that he had received an Adjournment Motion No.1 from Smt. Kiran Choudhry and 10 other M.L.As.(Shri Pardeep Chaudhary, Shri Shamsheer Singh Gogi, Shri Amit Sihag, Shri Varun Chaudhary, Smt. Renu Bala, Smt. Shalley, Shri Shishpal Singh, Shri Mamman Khan,

Dr. Raghuvir Singh Kadian and Shri Neeraj Sharma) regarding considering stern measures to deal with disparate situation on account of heinous machinations and scandalous malfeasance/misfeasance in public employment in Haryana unearthed by State Vigilance Bureau in HPSC, HSSC etc. He admitted it today's List of Business and the Motion has been placed on the table of the House.

He further informed the House that he had also received an Adjournment Motion No.2 from Shri Bharat Bhushan Batra and 13 other M.L.As. (Smt. Geeta Bhukkal, Shri Aftab Ahmed, Dr. Raghuvir Singh Kadian, Shri Jagbir Singh Malik, Mohd. Ilyas, Shri Balbir Singh, Smt. Shakuntla Khatak, Shri Kaldeep Vats, Shri Surender Panwar, Shri Mewa Singh, Smt. Shalley, Shri Dharam Singh Chhoker and Shri Indu Raj) on the similar subject, which has been clubbed with Adjournment Motion No. 1, hence they can also participate at the time of discussion on Adjournment Motion No. 1.

He further informed the House that he had also received Calling Attention Notice Nos. 21 and 36 from Shri Balraj Kundu and Shri Abhay Singh Chautala, M.L.As. respectively on the similar subject, which has been clubbed with Adjournment Motion No. 1, hence they can also participate at the time of discussion on Adjournment Motion No. 1.

He also informed the House that he had permitted discussion for two hours on this matter under Rule 71 of the Rules of procedure and conduct of Business in Haryana Legislative Assembly. After two hours, the discussion on Adjournment Motion automatically concluded and thereafter next item will be taken place according to the List of Business fixed for today.

The Speaker asked Smt. Kiran Choudhry, M.L.A. for leave to move the adjournment of the Assembly and thereafter, she read her Adjournment Motion.

Smt. Kiran Choudhry, M.L.A. while moving –

“That the Assembly do now adjourn for the discussion on Adjournment Motion.”

and spoke for 16 minutes.

Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary and Shri Shamsher Singh Gogi Members from the Indian National Congress Party, spoke for 07, 19, 13, 06, 07, 03 and 03 minutes respectively.

Dr. Abhe Singh Yadav and Shri Harvinder Kalyan , Members from the Treasury Benches, spoke for 09 and 07 minutes respectively.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 10 minutes.

Shri Balraj Kundu and Shri Sombir Sangwan, Independent Members, spoke for 10 and 02 minutes respectively.

The Chief Minister, while replying has spoken for 85 minutes and then the debate was terminated.

#### **IV. WALK OUT**

During the course of Reply of the Chief Minister on the above said Adjournment Motion No. 1, all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against not to refer the enquiry of recruitment of HCS/Dental Surgeon etc. by the CBI in the supervision of the Sitting Judge of the High Court.

#### **V. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2021-2022.**

The Chief Minister presented the Supplementary Estimates for the year 2021-2022 (Second Instalment).

#### **VI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Supplementary Estimates for the year 2021-2022 (Second Instalment).

#### **VII. LEGISLATIVE BUSINESS**

##### **(i) BILLS TO BE INTRODUCED**

##### **1. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.**

At 6.28 P.M., the Agriculture and Farmers' Welfare Minister moved for leave to introduce the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.

*The motion was put and carried.*

The Agriculture and Farmers' Welfare Minister also introduced the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.

*The motion was put and carried.*

### **VIII. CLARIFICATION GIVEN BY THE DEPUTY CHIEF MINISTER IN REGARD TO THE MEETING OF DISTRICT DEVELOPMENT AND MONITORING COMMITTEE**

During the legislative business, the Deputy Chief Minister clarified the matter of not inviting the concerned M.L.A. in the meeting of District Development and Monitoring Committee. He further stated that a report has been asked from the Deputy Commissioner, Jind in this regard. He placed a letter on the table of House in which the Addl. Deputy Commissioner-cum-Chief Planning and Development Officer, Jind, has addressed to M.Ps. (Lok Sabha) Sonipat, Sirsa and Hisar and M.L.As, Uchana, Narwana, Jind, Julana and Safidon and invited them to attend the above said meeting. The Deputy Chief Minister further stated that the receiving of the concerned M.L.As. is with that letter also.

### **IX. RESUMPTION OF LEGISLATIVE BUSINESS**

#### **2. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.**

At 6.30 P.M., the Deputy Chief Minister moved for leave to introduce the Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

*The motion was put and carried.*

#### **3. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.**

At 6.33 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

*The motion was put and carried*

**(ii) BILL FOR CONSIDERATION AND PASSING**

**The Haryana Private Universities (Amendment) Bill, 2021.**

At 6.35 P.M., the Education Minister moved-

That the Haryana Private Universities (Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

The Deputy Speaker occupied the Chair from 4.00 P.M. to 4.29 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (i) At 6.00 P.M. for 30 minutes.
- (ii) At 6.30 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 21<sup>st</sup> December, 2021.

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**BULLETIN NO. 3****Tuesday, the 21<sup>st</sup> December, 2021**

(From 10.00 A.M. to 2.10 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	15	01	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 39

**II. OFFICIAL RESOLUTION**

**Regarding to designate the Civil Airport at Hisar as ‘Maharaja Agransen Airport, Hisar’**

At 11.01 A.M., the Deputy Chief Minister moved the following resolution:-

“कि नागरिक विमानन मंत्रालय, भारत सरकार को आग्रह किया जाए कि हिसार स्थित नागरिक हवाई अड्डे का नाम ‘महाराजा अग्रसेन हवाई अड्डा, हिसार’ रखा जाए।”

*The resolution was put and carried unanimously.*

**III. RAISING THE MATTER OF NON-OFFICIAL RESOLUTION**

Smt. Kiran Choudhary, a Member of the Indian National Congress Party raised the matter of her Non-Official Resolution regarding Minimum Support Price of crops and urged the Speaker that a resolution may be passed on the M.S.P. of crops and sent to the Central Government.

The Speaker informed the House that this Non-Official Resolution has already been disallowed.



#### **IV. RAISING THE MATTER OF PRIVILEGE MOTION**

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the matter of his Privilege Motion and sought the status for the same.

The Speaker informed the Member that this Privilege Motion is still under consideration of the Privilege Committee. He further requested the Chairperson of the Privilege Committee to take a decision in this regard as early as possible.

#### **V. RAISING THE MATTER OF NON-OFFICIAL RESOLUTION**

Smt. Kiran Choudhary and some other Members of the Indian National Congress Party again raised the matter of their Non-Official Resolution regarding Minimum Support Price of crops and urged the Speaker that this is an important issue for the farmers. Moreover, it was informed in the house on 17.12.2021 that this Resolution is still under consideration.

The Speaker informed the House that as the matter of M.S.P. of crops relates to the Central Government, hence, no discussion can be allowed on it in the house. But some Members did not satisfy with the decision of the Speaker and they stood up their seats and continuously insisted upon their demand. The Speaker requested the Members to take their seats.

#### **VI. WALK OUT**

On being disallowed the Non-Official-Resolution regarding Minimum Support Price of crops, all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest.

#### **VII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Ghanshyam Dass, Shri Jogi Ram Sihag, Dr. Bishan Lal, Shri Jagdish Nayar, Shri Aftab Ahmed, Shri Ram Niwas, Shri Sombir Sangwan, Shri Aseem Goel, Shri Dharam Singh Chhoker, Shri Rakesh Daultabad, Dr. Kamal Gupta, Shri Amarjeet Dhandra, Shri Bharat Bhushan Batra, Shri Nayan Pal Rawat, Smt. Shalley Smt. Seema Trikha and Shri Ghan Shyam Saraf raised the various matters/ demands of their respective constituencies.

## **VIII. RAISING THE MATTER OF DEMANDS OF PADAMA SHRI AWARDEE WRESTLER SHRI VIRENDER SINGH GOONGA**

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of various demands of wrestler Shri Virender Singh, Goonga and urged the Chief Minister that the Government should consider on his demands sympathetically. She further demanded that all equal rights and facilities should be given to the deaf and dumb players on the pattern of para players.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter and demanded that according to the state sports policy Rs. 8 crore should be given to him, which have not been given to him still.

The Speaker asked Smt. Geeta Bhukkal to place the demand letter of Shri Virender Singh Goonga on the table of the House.

## **IX. CALLING ATTENTION MOTION AND STATEMENT THEREON**

### **Regarding shortage of DAP/Urea in the State**

The Speaker informed the House that he had received a Calling Attention Motion No. 12 given notices of by Shri Jagbir Singh Malik and 6 other M.L.As.(Shri Chiranjeev Rao, Smt. Geeta Bhukkal, Shri Shishpal Singh, Shri Mamman Khan, Shri Bishan Lal and Shri Aftab Ahmed) regarding shortage of DAP/Urea in the State and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 18 given notice of by Smt. Kiran Choudhry M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 12, hence, she can also ask her supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 25 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 12, hence, he can also ask his supplementary.

He further asked Shri Jagbir Singh Malik, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Jagbir Singh Malik read out his notice.

The Agriculture and Farmers' Welfare Minister then made a statement.

**X. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (SECOND INSTALMENT)**

**Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 03, 06, 09, 11 to 15, 18 & 19, 21, 23, 27, 30 & 31, 33 to 35 and 45) were deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Shri Chiranjeev Rao, Shri Amit Sihag, Rao Dan Singh, Shri Neeraj Sharma, Smt. Geeta Bhuakkal, Shri Mewa Singh, Shri Aftab Ahmed, Shri. Bishan Lal, Shri Indu Raj, Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 06, 02, 02, 01, 02, 03, 05, 01,02, 01, 02, 05 and 11 minutes respectively.

Demand Nos. 1 to 03 were put together and carried.

Demand No. 06 was put and carried.

Demand No. 09 was put and carried.

Demand Nos. 11 to 15 were put together and carried.

Demand Nos. 18 & 19 were put together and carried.

Demand No. 21 was put and carried.

Demand No. 23 was put and carried.

Demand No. 27 was put and carried.

Demand Nos. 30 & 31 were put together and carried

Demand Nos. 33 to 35 were put together and carried.

Demand No. 45 was put and carried.

## **XI. LEGISLATIVE BUSINESS**

### **(i) BILLS TO BE INTRODUCED**

#### **1. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021.**

At 1.53 P.M., the Agriculture and Farmers' Welfare Minister moved for leave to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021

*The motion was put and carried.*

The Agriculture and Farmers' Welfare Minister also introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021

*The motion was put and carried unanimously.*

#### **4. The Haryana Excise (Amendment) Bill, 2021.**

At 1.55 P.M., the Minister of State for Labour and Employment moved for leave to introduce the Haryana Excise (Amendment) Bill, 2021.

*The motion was put and carried.*

The Minister of State for Labour and Employment also introduced the Haryana Excise (Amendment) Bill, 2021

*The motion was put and carried unanimously.*

### **(ii) BILL FOR CONSIDERATION AND PASSING**

#### **The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.**

At 1.57 P.M., the Agriculture and Farmers' Welfare Minister moved-

That the Haryana Pond and Waste Water Management Authority (Amendment) Bill, be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

### **Clause 2**

Shri Varun Chaudhary, Shri Bharat Bhushan Batra and Smt. Geeta Bhukkal, Members of the Indian National Congress Party spoke for 4, 1 and 2 minutes respectively.

The Chief Minister also spoke for 2 minutes.

Clause 2 was put and carried.

Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

### **XII. SUGGESTION GIVEN BY THE SPEAKER IN REGARD TO SUPPLY THE COPY OF THE ORDINANCE TO ALL THE MEMBERS OF THE HARYANA VIDHAN SABHA.**

During the Legislative Business, the Speaker suggested that in future copy of the any ordinance issued by the Government may be provided to all the Members of the House as early as possible.

The Deputy Speaker occupied the Chair from 12.21 P.M. to 12.47 P.M.

The Speaker, with the sense of the house extended the time of the Sitting of the House at 2.00 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 22<sup>nd</sup> December, 2021.

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**BULLETIN NO. 4****Wednesday, the 22<sup>nd</sup> December, 2021**

( from 10.00 A.M. to 5.14 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	13	-	-	17

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 23

**II RAISING THE MATTER OF WITHDRAWAL OF THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (HARYANA AMENDMENT) BILL, 2021.**

Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter of withdrawal of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 which was passed by the Haryana Legislative Assembly. She further stated that the Governor has not given his consent on this Bill so far, hence, this Bill should be withdrawn by the Government in the interest of the farmers.

The Speaker asked the Member that this bill has already been passed by the Haryana Vidhan Sabha but several Members of the Indian National Congress Party did not satisfy with the Speaker. Dr. Raghuvir Singh Kadian also sought the status of the above said Bill.

The Speaker asked the Member that as this Bill has already been passed by the Haryana Vidhan Sabha and if some technical point arises in this Bill then the office of the Hon'ble Governor, Haryana will inform the Government and

thereafter, the Government will take action accordingly but Smt. Kiran Choudhry and other Members of her Party continuously insisted upon their demand.

### **III. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

### **IV. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried.*

### **V. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Amit Sihag, Dr. Krishan Lal Middha, Shri Neeraj Sharma, Shri Narender Gupta, Smt. Shakuntla Khatak, Shri Rajash Nagar, Smt. Renu Bala, Shri Ram Karan, Shri Lakshman Napa, Shri Jaiveer Singh, Shri Laxman Singh Yadav, Shri Mewa Singh, Shri Dharam Pal Gonder, Shri Ram Kumar Gautam, Shri Praveen Dagar, Shri Subhash Gangoli, Shri Sanjay Singh, Shri Davender Babli, Shri Mohan Lal Badoli, Shri Subhash Sudha, Rao Dan Singh, Shri Vinod Bhayana, Shri Iswar Singh, Smt Nirmal Rani, Shri Surender Panwar, Shri Ram Kumar Kashyap, Shri Indu Raj, Shri Harvinder Kalyan, Shri Shishpal Singh, Shri Parmod Kumar Vij and Shri Jagbir Singh Malik raised the various matters/ demands of their respective constituencies.

### **VI. NOTICE OF CALLING ATTENTION MOTION**

When Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party sought the fate of his Calling Attention Motion given notice of by him regarding Drug menace in the State, the Speaker informed him that it was disallowed.

## VII. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON.

- (i) हरियाणा में नए कोविड वेरिएंट ओमिक्रोन पर अंकुश लगाने के लिए उठाए गए पगों बारे

The Speaker informed the House that he had received a Calling Attention Motion No. 31 given notice of by Shri Chiranjeev Rao, M.L.A. regarding हरियाणा में नए कोविड वेरिएंट ओमिक्रोन पर अंकुश लगाने के लिए उठाए गए पगों बारे and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 35 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 38 given notice of by Shri Balraj Kundu, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 47 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 31, hence, she can also ask her supplementary.

He further asked Shri Chiranjeev Rao, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Chiranjeev Rao read out his notice.

The Health Minister then made a statement.

- (ii) मेरी फसल, मेरा ब्यौरा के अन्तर्गत किसानों द्वारा कृषि उपज के पंजीकरण बारे

The Speaker informed the House that he had received a Calling Attention Motion No. 43 given notices of by Shri Varun Chaudhary and Shri Amit Sihag, M.L.As. regarding मेरी फसल, मेरा ब्यौरा के अन्तर्गत किसानों द्वारा कृषि उपज के पंजीकरण बारे and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 48 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 43, hence, he can also ask his supplementary.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.



Shri Varun Chaudhary read out his notice.

The Agriculture and Farmers' Welfare Minister then made a statement.

### **VIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 01 to 06 on the Table of the House.

### **IX. RAISING THE VARIOUS ISSUES**

Shri Bhupinder Singh Hooda, Leader of the Opposition again raised various issues and stated that the replies for the same have not been given by the Government satisfactory in the House. He further demanded that replies for the issues whichever have been raised by the Members in the House, should be given properly.

### **X. NOTICE OF CALLING ATTENTION MOTION**

When Shri Jagbir Singh Malik, a Member from the Indian National Congress Party sought the fate of his various Calling Attention Motions given notices of by him regarding various issues, the Speaker informed him that it is not a stage to accept them.

### **XI. REPLY GIVEN BY THE CHIEF MINISTER IN REGARD TO THE VARIOUS ISSUES/DEMANDS RAISED BY THE MEMBERS.**

The Chief Minister replied in regard to the issues/demands raised by the Members in the House.

He further assured the House that in future replies for the issues/demands raised by the Members in the Zero Hour, will be given in writing within a month to the concerned Members.

### **XII. LEGISLATIVE BUSINESS**

#### **BILLS FOR INTRODUCTION, CONSIDERATION AND PASSING)**

#### **1. The Haryana Appropriation (No. 4) Bill, 2021.**

At 4.05 P.M., the Chief Minister introduced the Haryana Appropriation (No. 4) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 4) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Smt. Geeta Bhukkal and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 08, 02 and 02 minutes respectively.

The Deputy Chief Minister, spoke for a while.

The Chief Minister, by way of reply, spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **XIII. ANNOUNCEMENT OF DEARNESS ALLOWANCE/ DEARNESS RELIEF AND CONTRIBUTION FOR THE EMPLOYEES OF NATIONAL PENSION SCHEME.**

During the passing of the Haryana Appropriation (No. 4) Bill, 2021, the Chief Minister announced to increase the Dearness Allowance/Dearness Relief @ 3% for the employees, pensioners and family pensioners w.e.f. 1.7.2021.

He further announced to increase the contribution for the employees of N.P.S. from 10 percent to 14 percent on the pattern of Central Government.

### **XIV. RESUMPTION OF THE LEGISLATIVE BUSINESS**

#### **2. The Haryana Agricultural Produce Markets (Amendment) Bill, 2021.**

At 4.26 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Agricultural Produce Markets (Amendment) Bill, 2021 and also moved-

That the Haryana Agricultural Produce Markets (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhary and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 02 minutes and for a while respectively.

The Agriculture and Farmers' Welfare Minister, by way of reply, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried.*

#### **(ii) BILLS FOR CONSIDERTION AND PASSING**

##### **1. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.**

At 4.33 P.M., the Deputy Chief Minister moved-

That the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, be taken into consideration at once.

**The motion was put and carried.**

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**5. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.**

At 4.36 P.M., the Deputy Chief Minister moved-

That the Panchkula Metropolitan Development Authority (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhary, a Member of the Indian National Congress Party, spoke for 01 minute.

**The motion was put and carried.**

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**3. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill, 2021.**

At 4.40 P.M., the Agriculture and Farmers' Welfare Minister moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Bill be taken into consideration at once.

Shri Neeraj Sharma, Shri Varun Chaudhary, Smt. Kiran Choudhry, and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 02, 02, 04, 01 minutes respectively.

Shri Ram Kumar Gautam, a Member of the Treasury Benches, spoke for 01 minute.

The Chief Minister, by way of reply, spoke for 04 minutes.

**The motion was put and carried.**

The Bill was then considered clause by clause.

Clauses 2 to 14 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**XV. INTIMATION AND BEST WISHES TO THE ADDITIONAL SECRETARY, HARYANA VIDHAN SABHA ON HIS RETIREMENT**

During the Legislative Business, the Chief Minister informed the House that Shri Subhash Sharma, Additional Secretary, Haryana Vidhan Sabha is going to retire on 31<sup>st</sup> January, 2022 . He further wished to him for better future and good health.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party, also wished to the above said officer.

Shri Ram Kumar Gautam, a Member from the Treasury Benches also wished to the above said officer.

**XVI. RESUMPTION OF THE LEGISLATIVE BUSINESS**

**4. The Haryana Excise (Amendment) Bill, 2021.**

At 4.57 P.M., the Deputy Chief Minister moved-

That the Haryana Excise (Amendment) Bill be taken into consideration at once.

Smt. Kiran Choudhry, Smt. Geeta Bhukkal, Shri Bishan Lal and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke for 04, 03, 01 and 01 minute respectively.

The Deputy Chief Minister, by way of reply, spoke for 03 minutes.

**The motion was put and carried.**

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**XVII. THANKS AND NEW YEAR WISHES BY THE DEPUTY LEADER OF THE CONGRESS LEGISLATURE PARTY AND BY THE SPEAKER**

Before the House was to adjourn sine die, Smt. Kiran Choudhry, the Deputy Leader of the Congress Legislature Party thanked the Speaker for conducting the House smoothly. She also wished to the Speaker as well as the Members of the House for coming New Year.

Shri Aftab Ahmed, M.L.A, also wished to the Speaker and the Members of the House for coming New Year.

The Speaker also wished to all the Members of the House for coming New Year.

Shri Aseem Goel, a Member from the Panel of the Chairpersons occupied the Chair from 1.02 P.M. to 1.39 P.M. and the Deputy Speaker occupied the Chair from 1.39 P.M. to 2.31 P.M.

*The Sabha then adjourned sine die.*

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